MINUTES OF NORMS COMMITTEE (NC-7) OF PLASTIC & RUBBER PRODUCTS' MEETING NO.24/AM19 (HELD ON 13.03.2019) UNDER THE CHAIRMANSHIP OF SHRI VIJAY KUMAR, ADDL. DGFT

Meeting No. 24/87-NC-7/2018 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 13.03.2019, under the Chairmanship of Shri Vijay Kumar, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following attended the Meeting:

1) Shri Nand Lal, Consultant, DIPP
2) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
3) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
4) Shri O.P. Sharma, Technical Expert (Consultant), D/o C&PC
5) Shri Ashok Chander Bhatt, FTDO

2. A total of 391 cases were listed in the agenda. During the preliminary discussion on how to deal with such a large number of cases, committee decided that the following criteria may be adopted upto Sl.No. 141 { except Sl.Nos. 3,4, 20, 21, 22, 24, 31, 37, 42, 46, 47, 48, 56, 60,61, 65, 66, 67, 68, 69, 70, 98, 99, 100, 101, 102, 103, 109, 120, 123, 125, 127 and 139 where decision taken} of the agenda for fixation of norms :-

i) Before fixation of norms in respect of advance atuhroizations issued upto 31.12.2016 {Sl.No.141of agenda} , it may be ascertained from the concerned RAs whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms;

ii) If norms are not fixed so far, then the RAs may be asked to forward the hard copy of the application of the firm so that norms can be fixed;

iii) Where norms have already been ratified, the same may be withdrawan

3. Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

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विदेश व्यापार महानिदेशालय/DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ONLINE CASES

1	**Case No.:332/24/87-ALC1/2018**	Party Name: JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01138/AM19/	RLA File :15/24/040/00007/AM16/	Lic.No/Date:1510022062 07.05.2015	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.

2	**Case No.:388/24/87-ALC1/2018**	Party Name: GLARE HOUSEHOLD PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01194/AM19/	RLA File :24/24/040/00004/AM16/	Lic.No/Date:2410041731 20.05.2015	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.

3	**Case No.:325/24/87-ALC1/2018**	Party Name: ASHIRVAD PIPES PVT LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/01131/AM19/	RLA File :07/24/040/00055/AM16/	Lic.No/Date:0710108290 28.05.2015	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC Column Pipes of different types and sizes-Net content of PVC Resin 100.444 MT	106.517MT	PVC RESIN	100.444MT
RA may take consequential action as per Policy / Procedures			

4	**Case No.:326/24/87-ALC1/2018**	Party Name: ASHIRVAD PIPES PVT LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/01132/AM19/	RLA File :07/24/040/00052/AM16/	Lic.No/Date:0710108292 28.05.2015	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC Column Pipes for different types and sizes-Net content of PVC Resin 119.365 MT	126.582MT	PVC RESIN	119.365MT
RA may take consequential action as per Policy / Procedures			

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5	**Case No.:335/24/87-ALC1/2018**	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01141/AM19/	RLA File :26/24/040/00002/AM16/	Lic.No/Date:2610012719 03.07.2015	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.			

6	**Case No.:327/24/87-ALC1/2018**	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01133/AM19/	RLA File :26/24/040/00003/AM16/	Lic.No/Date:2610012720 06.07.2015	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.			

7	**Case No.:328/24/87-ALC1/2018**	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01134/AM19/	RLA File :26/24/040/00005/AM16/	Lic.No/Date:2610012721 13.07.2015	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.			

8	**Case No.:26/24/87-ALC1/2018**	Party Name: MANALI PETROCHEMICALS LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00832/AM19/	RLA File :04/24/040/00103/AM16/	Lic.No/Date:0410160834 24.07.2015	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.			

9	**Case No.:329/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01135/AM19/	RLA File :08/24/040/00090/AM16/	Lic.No/Date:0810135750 28.07.2015	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.			

10	**Case No.:330/24/87-ALC1/2018**	Party Name: MACRO	Meet No/Date:24/87-	**Status:**

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		POLYMERS P. LTD.	ALC1/2018 13.03.2019	**Deferred**
	HQ File :01/87/050/01136/AM19/	RLA File :08/24/040/00077/AM16/	Lic.No/Date:0810135752 28.07.2015	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.

11	**Case No.:331/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01137/AM19/	RLA File :08/24/040/00135/AM16/	Lic.No/Date:0810135763 03.08.2015	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.

12	**Case No.:68/24/87-ALC1/2018**	Party Name: GUJARAT RAFFIA INDUSTRIES LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00874/AM19/	RLA File :08/24/040/00037/AM16/	Lic.No/Date:0810135841 13.08.2015	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.

13	**Case No.:333/24/87-ALC1/2018**	Party Name: VIJAY ENTERPRISES PVT.LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01139/AM19/	RLA File :08/24/040/00142/AM16/	Lic.No/Date:0810135862 17.08.2015	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.

14	**Case No.:334/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01140/AM19/	RLA File :08/24/040/00125/AM16/	Lic.No/Date:0810135867 17.08.2015	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.

15	**Case No.:25/24/87-ALC1/2018**	Party Name: ARVIND LIMITED	Meet No/Date:24/87-ALC1/2018	**Status: Deferred**

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Udyog Bhawan, New Delhi

			13.03.2019	
	HQ File :01/87/050/00831/AM19/	RLA File :08/24/040/00145/AM16/	Lic.No/Date:0810135906 20.08.2015	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.

16	**Case No.:336/24/87-ALC1/2018**	Party Name: UNIPATCH RUBBER LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01142/AM19/	RLA File :05/24/040/00179/AM16/	Lic.No/Date:0510395377 20.08.2015	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.

17	**Case No.:337/24/87-ALC1/2018**	Party Name: SHAKTI ECOGREEN	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01143/AM19/	RLA File :06/24/040/00023/AM16/	Lic.No/Date:0610038207 25.08.2015	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.

18	**Case No.:338/24/87-ALC1/2018**	Party Name: SRF LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01144/AM19/	RLA File :04/24/040/00132/AM16/	Lic.No/Date:0410160963 28.08.2015	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.

19	**Case No.:20/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00826/AM19/	RLA File :08/24/040/00163/AM16/	Lic.No/Date:0810135949 31.08.2015	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.

20	**Case No.:339/24/87-ALC1/2018**	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Withdrawan**

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	HQ File :01/87/050/01145/AM19/	RLA File :03/94/040/00461/AM16/	Lic.No/Date:0310798842 11.09.2015	
	Decision : The committee considered the case as per agenda and noted that the nomrs have already been fixed by Norms Committee-VII in its Meeting No.22/87/ALC1/2015 which was held on 22.03.2016. Therefore, committee decided to withdraw the case.			

21	**Case No.:130/24/87-ALC1/2018**	Party Name: BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Withdrawan**
	HQ File :01/87/050/00936/AM19/	RLA File :03/94/040/00460/AM16/	Lic.No/Date:0310798871 14.09.2015	
	Decision : The committee considered the case as per agenda and noted that the nomrs have already been fixed by Norms Committee-VII in its Meeting No.22/87/ALC1/2015 which was held on 22.03.2016. Therefore, committee decided to withdraw the case.			

22	**Case No.:340/24/87-ALC1/2018**	Party Name: BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Withdrawan**
	HQ File :01/87/050/01146/AM19/	RLA File :03/94/040/00478/AM16/	Lic.No/Date:0310798912 15.09.2015	
	Decision : The committee considered the case as per agenda and noted that the nomrs have already been fixed by Norms Committee-VII in its Meeting No.22/87/ALC1/2015 which was held on 22.03.2016. Therefore, committee decided to withdraw the case.			

23	**Case No.:341/24/87-ALC1/2018**	Party Name: SUMILON POLYESTER LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01147/AM19/	RLA File :52/24/040/00046/AM16/	Lic.No/Date:5210041639 23.09.2015	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.			

24	**Case No.:389/24/87-ALC1/2018**	Party Name: ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Withdrawan**
	HQ File :01/87/050/01195/AM19/	RLA File :24/24/040/00017/AM16/	Lic.No/Date:2410041830 28.09.2015	
	Decision : The committee considered the case as per agenda and noted that the nomrs have already been fixed by Norms Committee-VII in its Meeting No. 14/87/ALC1/2016 which was held on 20.02.2017. Therefore, committee decided to withdraw the case.			

25	**Case No.:342/24/87-ALC1/2018**	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01148/AM19/	RLA File :08/24/040/00209/AM16/	Lic.No/Date:0810136184 06.10.2015	

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Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.

26	**Case No.:343/24/87-ALC1/2018**	Party Name: SAMPARK INDUSTRIES LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01149/AM19/	RLA File :05/24/040/00325/AM16/	Lic.No/Date:0510395892 13.10.2015	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.

27	**Case No.:27/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00833/AM19/	RLA File :08/24/040/00174/AM16/	Lic.No/Date:0810136316 15.10.2015	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.

28	**Case No.:344/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01150/AM19/	RLA File :08/24/040/00200/AM16/	Lic.No/Date:0810136317 15.10.2015	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.

29	**Case No.:345/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01151/AM19/	RLA File :08/24/040/00221/AM16/	Lic.No/Date:0810136333 19.10.2015	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.

30	**Case No.:390/24/87-ALC1/2018**	Party Name: KATALINE INFRAPRODUCTS PVT. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01196/AM19/	RLA File :50/24/040/00012/AM16/	Lic.No/Date:5010002226 20.10.2015	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not

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so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.

	Case No.:346/24/87-ALC1/2018	Party Name: RENEWSYS INDIA PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
31	HQ File :01/87/050/01152/AM19/	RLA File :07/24/040/00221/AM16/	Lic.No/Date:0710108949 27.10.2015	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.

	Case No.:347/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
32	HQ File :01/87/050/01153/AM19/	RLA File :08/24/040/00213/AM16/	Lic.No/Date:0810136419 02.11.2015	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.

	Case No.:349/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
33	HQ File :01/87/050/01155/AM19/	RLA File :08/24/040/00217/AM16/	Lic.No/Date:0810136420 02.11.2015	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.

	Case No.:391/24/87-ALC1/2018	Party Name: RAVJI KHODA AND SONS	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
34	HQ File :01/87/050/01197/AM19/	RLA File :24/24/040/00026/AM16/	Lic.No/Date:2410041858 03.11.2015	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.

	Case No.:182/24/87-ALC1/2018	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
35	HQ File :01/87/050/00988/AM19/	RLA File :07/24/040/00247/AM16/	Lic.No/Date:0710109010 05.11.2015	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the

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case..

36	**Case No.:183/24/87-ALC1/2018**	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00989/AM19/	RLA File :07/24/040/00246/AM16/	Lic.No/Date:0710109009 05.11.2015	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case.			

37	**Case No.:151/24/87-ALC1/2018**	Party Name: R.R.KABEL LIMITED,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Withdrawan**
	HQ File :01/87/050/00957/AM19/	RLA File :03/95/040/00462/AM16/	Lic.No/Date:0310800094 06.11.2015	
	Decision : The committee considered the case as per agenda and noted that the nomrs have already been fixed by Norms Committee-VII in its Meeting No. 12/87/ALC1/2016 which was held on 24.11.2016 Therefore, committee decided to withdraw the case.			

38	**Case No.:19/24/87-ALC1/2018**	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00825/AM19/	RLA File :08/24/040/00231/AM16/	Lic.No/Date:0810136548 19.11.2015	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

39	**Case No.:21/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00827/AM19/	RLA File :08/24/040/00278/AM16/	Lic.No/Date:0810136547 19.11.2015	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

40	**Case No.:348/24/87-ALC1/2018**	Party Name: RATHNA PACKAGING INDIA PVT.LTD,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01154/AM19/	RLA File :07/24/040/00275/AM16/	Lic.No/Date:0710109070 23.11.2015	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

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41	**Case No.:40/24/87-ALC1/2018**	Party Name: KAYPEE POLYMERS	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00846/AM19/	RLA File :08/24/040/00297/AM16/	Lic.No/Date:0810136627 03.12.2015	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

42	**Case No.:16/24/87-ALC1/2018**	Party Name: GAJJRAJ AGENCY PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Withdrawan**
	HQ File :01/87/050/00822/AM19/	RLA File :02/24/040/00157/AM16/	Lic.No/Date:0210206316 07.12.2015	
	Decision : The committee considered the case as per agenda and noted that the nomrs have already been fixed by Norms Committee-VII in its Meeting No. 5/87/ALC1/2016 which was held on 15.07.2016 Therefore, committee decided to withdraw the case.			

43	**Case No.:22/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00828/AM19/	RLA File :08/24/040/00255/AM16/	Lic.No/Date:0810136668 07.12.2015	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

44	**Case No.:24/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00830/AM19/	RLA File :08/24/040/00290/AM16/	Lic.No/Date:0810136669 07.12.2015	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

45	**Case No.:28/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00834/AM19/	RLA File :08/24/040/00253/AM16/	Lic.No/Date:0810136667 07.12.2015	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

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46	**Case No.:33/24/87-ALC1/2018**	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Withdrawan**
	HQ File :01/87/050/00839/AM19/	RLA File :08/24/040/00317/AM16/	Lic.No/Date:0810136725 15.12.2015	
	Decision : The committee considered the case as per agenda and noted that the nomrs have already been fixed by Norms Committee-VII in its Meeting No. 8/87/ALC1/2016 which was held on 29.08.2016 Therefore, committee decided to withdraw the case.			

47	**Case No.:34/24/87-ALC1/2018**	Party Name: VISHAKHA POLYFAB P.LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Withdrawan**
	HQ File :01/87/050/00840/AM19/	RLA File :08/24/040/00316/AM16/	Lic.No/Date:0810136726 15.12.2015	
	Decision : The committee considered the case as per agenda and noted that the nomrs have already been fixed by Norms Committee-VII in its Meeting No. 8/87/ALC1/2016 which was held on 29.08.2016 Therefore, committee decided to withdraw the case.			

48	**Case No.:35/24/87-ALC1/2018**	Party Name: VISHAKHA POLYFAB P.LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Withdrawan**
	HQ File :01/87/050/00841/AM19/	RLA File :08/24/040/00318/AM16/	Lic.No/Date:0810136727 15.12.2015	
	Decision : The committee considered the case as per agenda and noted that the nomrs have already been fixed by Norms Committee-VII in its Meeting No. 8/87/ALC1/2016 which was held on 29.08.2016 Therefore, committee decided to withdraw the case.			

49	**Case No.:56/24/87-ALC1/2018**	Party Name: TEGA INDUSTRIES LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00862/AM19/	RLA File :02/24/040/00159/AM16/	Lic.No/Date:0210206358 15.12.2015	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

50	**Case No.:360/24/87-ALC1/2018**	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01166/AM19/	RLA File :07/24/040/00314/AM16/	Lic.No/Date:0710109179 18.12.2015	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

51	**Case No.:23/24/87-ALC1/2018**	Party Name: MACRO POLYMERS	Meet No/Date:24/87-	**Status:**

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		P. LTD.	ALC1/2018 13.03.2019	**Deferred**
	HQ File :01/87/050/00829/AM19/	RLA File :08/24/040/00310/AM16/	Lic.No/Date:0810136782 23.12.2015	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

52	**Case No.:36/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00842/AM19/	RLA File :08/24/040/00327/AM16/	Lic.No/Date:0810136784 28.12.2015	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

53	**Case No.:350/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01156/AM19/	RLA File :08/24/040/00307/AM16/	Lic.No/Date:0810136797 29.12.2015	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

54	**Case No.:351/24/87-ALC1/2018**	Party Name: SRF LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01157/AM19/	RLA File :04/24/040/00126/AM16/	Lic.No/Date:0410161475 30.12.2015	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

55	**Case No.:352/24/87-ALC1/2018**	Party Name: SRF LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01158/AM19/	RLA File :04/24/040/00127/AM16/	Lic.No/Date:0410161476 30.12.2015	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

56	**Case No.:133/24/87-ALC1/2018**	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018	**Status: Withdrawan**

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			13.03.2019	
	HQ File :01/87/050/00939/AM19/	RLA File :03/94/040/00809/AM16/	Lic.No/Date:0310801579 05.01.2016	

Decision : The committee considered the case as per agenda and noted that the nomrs have already been fixed by Norms Committee-VII in its Meeting No. 3/87/ALC1/2016 which was held on 03.06.2016 Therefore, committee decided to withdraw the case.

57	**Case No.:2/24/87-ALC1/2018**	Party Name: SAMPARK INDUSTRIES LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00808/AM19/	RLA File :05/24/040/00491/AM16/	Lic.No/Date:0510397213 06.01.2016	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case

58	**Case No.:356/24/87-ALC1/2018**	Party Name: BASRUR UNISEAL PRIVATE LIMITED.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01162/AM19/	RLA File :07/24/040/00342/AM16/	Lic.No/Date:0710109244 08.01.2016	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case

59	**Case No.:367/24/87-ALC1/2018**	Party Name: ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01173/AM19/	RLA File :24/24/040/00032/AM16/	Lic.No/Date:2410041892 08.01.2016	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case

60	**Case No.:368/24/87-ALC1/2018**	Party Name: ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Withdrawan**
	HQ File :01/87/050/01174/AM19/	RLA File :24/24/040/00036/AM16/	Lic.No/Date:2410041893 08.01.2016	

Decision : The committee considered the case as per agenda and noted that the nomrs have already been fixed by Norms Committee-VII in its Meeting No. 14/87/ALC1/2016 which was held on 20.02.2017 Therefore, committee decided to withdraw the case.

61	**Case No.:369/24/87-ALC1/2018**	Party Name: ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Withdrawan**

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	HQ File :01/87/050/01175/AM19/	RLA File :24/24/040/00034/AM16/	Lic.No/Date:2410041894 08.01.2016	
	Decision : The committee considered the case as per agenda and noted that the nomrs have already been fixed by Norms Committee-VII in its Meeting No. 14/87/ALC1/2016 which was held on 20.02.2017 Therefore, committee decided to withdraw the case.			

62	**Case No.:378/24/87-ALC1/2018**	Party Name: SHREE TIRUPATI POLYPACK	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01184/AM19/	RLA File :24/24/040/00038/AM16/	Lic.No/Date:2410041909 22.01.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

63	**Case No.:29/24/87-ALC1/2018**	Party Name: POLYLINK POLYMERS (INDIA) LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00835/AM19/	RLA File :08/24/040/00368/AM16/	Lic.No/Date:0810137073 25.01.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

64	**Case No.:1/24/87-ALC1/2018**	Party Name: SANGHVI TECHNO PRODUCTS	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00807/AM19/	RLA File :08/24/040/00373/AM16/	Lic.No/Date:0810137116 03.02.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

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Case No.:353/24/87-ALC1/2018	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
HQ File :01/87/050/01159/AM19/	RLA File :07/24/040/00308/AM16/	Lic.No/Date:0710109350 03.02.2016	

65 **Decision :** The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC Column Pipes for different types and sizes-Net content of PVC Resin 100.344 MT	106.410MT	PVC RESIN	100.344MT
RA may take consequential action as per Policy / Procedures			

Case No.:354/24/87-ALC1/2018	Party Name: ASHIRVAD PIPES PVT LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
HQ File :01/87/050/01160/AM19/	RLA File :07/24/040/00306/AM16/	Lic.No/Date:0710109356 03.02.2016	

66 **Decision :** The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC Column Pipes for different types and sizes-Net content of PVC Resin 100.506 MT	106.583MT	PVC RESIN	100.506MT
RA may take consequential action as per Policy / Procedures			

Case No.:355/24/87-ALC1/2018	Party Name: ASHIRVAD PIPES PVT LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
HQ File :01/87/050/01161/AM19/	RLA File :07/24/040/00305/AM16/	Lic.No/Date:0710109362 04.02.2016	

67 **Decision :** The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC Column Pipes for different types and sizes-Net content of PVC Resin 86.509MT	91.737MT	PVC RESIN	86.509MT
RA may take consequential action as per Policy / Procedures			

Case No.:37/24/87-ALC1/2018	Party Name: MEGAPIX DEALMARK PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Withdrawan**
HQ File :01/87/050/00843/AM19/	RLA File :02/24/040/00187/AM16/	Lic.No/Date:0210206477 05.02.2016	

68 **Decision :** The committee considered the case as per agenda and noted that the nomrs have already been fixed by

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Norms Committee-VII in its Meeting No. 2/87/ALC1/2016 which was held on 23.05.2016 Therefore, committee decided to withdraw the case.

69	**Case No.:357/24/87-ALC1/2018**	Party Name: ASHIRVAD PIPES PVT LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/01163/AM19/	RLA File :07/24/040/00310/AM16/	Lic.No/Date:0710109394 15.02.2016	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC Column Pipes for different types and sizes-Net content of PVC Resin 113.7087MT	120.582MT	PVC RESIN	113.708MT
RA may take consequential action as per Policy / Procedures			

70	**Case No.:358/24/87-ALC1/2018**	Party Name: ASHIRVAD PIPES PVT LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/01164/AM19/	RLA File :07/24/040/00309/AM16/	Lic.No/Date:0710109395 15.02.2016	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC Column Pipes for different types and sizes-Net content of PVC Resin 108.487MT	115.046MT	PVC RESIN	108.487MT
RA may take consequential action as per Policy / Procedures			

71	**Case No.:57/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00863/AM19/	RLA File :08/24/040/00407/AM16/	Lic.No/Date:0810137390 10.03.2016	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case

72	**Case No.:3/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00809/AM19/	RLA File :08/24/040/00365/AM16/	Lic.No/Date:0810137402 11.03.2016	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case

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73	**Case No.:4/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00810/AM19/	RLA File :08/24/040/00354/AM16/	Lic.No/Date:0810137404 11.03.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

74	**Case No.:5/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00811/AM19/	RLA File :08/24/040/00366/AM16/	Lic.No/Date:0810137405 11.03.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

75	**Case No.:49/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00855/AM19/	RLA File :08/24/040/00353/AM16/	Lic.No/Date:0810137403 11.03.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

76	**Case No.:58/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00864/AM19/	RLA File :08/24/040/00356/AM16/	Lic.No/Date:0810137427 15.03.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

77	**Case No.:47/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00853/AM19/	RLA File :08/24/040/00361/AM16/	Lic.No/Date:0810137429 15.03.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

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78	**Case No.:48/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00854/AM19/	RLA File :08/24/040/00358/AM16/	Lic.No/Date:0810137430 15.03.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

79	**Case No.:50/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00856/AM19/	RLA File :08/24/040/00362/AM16/	Lic.No/Date:0810137426 15.03.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

80	**Case No.:52/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00858/AM19/	RLA File :08/24/040/00355/AM16/	Lic.No/Date:0810137428 15.03.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

81	**Case No.:370/24/87-ALC1/2018**	Party Name: ROLENT PLAST INDIA PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01176/AM19/	RLA File :24/24/040/00045/AM16/	Lic.No/Date:2410041933 16.03.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

82	**Case No.:38/24/87-ALC1/2018**	Party Name:VIKAS ECOTECH LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00844/AM19/	RLA File :05/24/040/00621/AM16/	Lic.No/Date:0510398009 22.03.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

83	**Case No.:60/24/87-ALC1/2018**	Party Name: MACRO POLYMERS	Meet No/Date:24/87-	**Status:**

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		P. LTD.	ALC1/2018 13.03.2019	**Deferred**
	HQ File :01/87/050/00866/AM19/	RLA File :08/24/040/00408/AM16/	Lic.No/Date:0810137538 29.03.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

84	**Case No.:45/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00851/AM19/	RLA File :08/24/040/00346/AM16/	Lic.No/Date:0810137536 29.03.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

85	**Case No.:55/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00861/AM19/	RLA File :08/24/040/00371/AM16/	Lic.No/Date:0810137537 29.03.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

86	**Case No.:6/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00812/AM19/	RLA File :08/24/040/00403/AM16/	Lic.No/Date:0810137550 30.03.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

87	**Case No.:46/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00852/AM19/	RLA File :08/24/040/00364/AM16/	Lic.No/Date:0810137547 30.03.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

88	**Case No.:51/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018	**Status: Deferred**

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			13.03.2019	
	HQ File :01/87/050/00857/AM19/	RLA File :08/24/040/00347/AM16/	Lic.No/Date:0810137546 30.03.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

89	**Case No.:59/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00865/AM19/	RLA File :08/24/040/00348/AM16/	Lic.No/Date:0810137604 05.04.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

90	**Case No.:7/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00813/AM19/	RLA File :08/24/040/00432/AM16/	Lic.No/Date:0810137606 05.04.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

91	**Case No.:8/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00814/AM19/	RLA File :08/24/040/00415/AM16/	Lic.No/Date:0810137607 05.04.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

92	**Case No.:53/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00859/AM19/	RLA File :08/24/040/00438/AM16/	Lic.No/Date:0810137605 05.04.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

93	**Case No.:54/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**

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	HQ File :01/87/050/00860/AM19/	RLA File :08/24/040/00439/AM16/	Lic.No/Date:0810137608 05.04.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			
94	**Case No.:371/24/87-ALC1/2018**	Party Name: SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01177/AM19/	RLA File :24/24/040/00019/AM16/	Lic.No/Date:2410041944 05.04.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			
95	**Case No.:9/24/87-ALC1/2018**	Party Name: GOPALA POLYPLAST LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00815/AM19/	RLA File :08/24/040/00011/AM17/	Lic.No/Date:0810137687 15.04.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			
96	**Case No.:84/24/87-ALC1/2018**	Party Name: GOPALA POLYPLAST LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00890/AM19/	RLA File :08/24/040/00012/AM17/	Lic.No/Date:0810137688 15.04.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			
97	**Case No.:146/24/87-ALC1/2018**	Party Name:VASUDHA CHEMICALS PVT. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00952/AM19/	RLA File :03/95/040/00065/AM17/	Lic.No/Date:0310804191 26.04.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			
98	**Case No.:142/24/87-ALC1/2018**	Party Name: LUCRO,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Withdrawan**
	HQ File :01/87/050/00948/AM19/	RLA File :03/95/040/00007/AM17/	Lic.No/Date:0310804262	

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			27.04.2016	

Decision : The committee considered the case as per agenda and noted that the nomrs have already been fixed by Norms Committee-VII in its Meeting No. 3/87/ALC1/2016 which was held on 03.06.2016 Therefore, committee decided to withdraw the case.

99	**Case No.:143/24/87-ALC1/2018**	Party Name: LUCRO,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Withdrawan**
	HQ File :01/87/050/00949/AM19/	RLA File :03/95/040/00008/AM17/	Lic.No/Date:0310804261 27.04.2016	

Decision : The committee considered the case as per agenda and noted that the nomrs have already been fixed by Norms Committee-VII in its Meeting No. 3/87/ALC1/2016 which was held on 03.06.2016 Therefore, committee decided to withdraw the case.

100	**Case No.:10/24/87-ALC1/2018**	Party Name: ASHIRVAD PIPES PVT LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/00816/AM19/	RLA File :07/24/040/00009/AM17/	Lic.No/Date:0710109776 04.05.2016	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC Column Pipes for different types and sizes-Net content of PVC Resin 126.501MT	134.148MT	PVC RESIN	126.501MT
RA may take consequential action as per Policy / Procedures			

101	**Case No.:11/24/87-ALC1/2018**	Party Name: ASHIRVAD PIPES PVT LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/00817/AM19/	RLA File :07/24/040/00010/AM17/	Lic.No/Date:0710109778 04.05.2016	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC Column Pipes for different types and sizes-Net content of PVC Resin 114.525MT	123.448MT	PVC RESIN	114.525MT
RA may take consequential action as per Policy / Procedures			

102	**Case No.:140/24/87-ALC1/2018**	Party Name: JESONS INDUSTRIES LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Withdrawan**
	HQ File :01/87/050/00946/AM19/	RLA File :03/94/040/01097/AM16/	Lic.No/Date:0310804474 09.05.2016	

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Govt. of India, New Delhi

Decision : The committee considered the case as per agenda and noted that the nomrs have already been fixed by Norms Committee-VII in its Meeting No. 4/87/ALC1/2016 which was held on 21.06.2016 Therefore, committee decided to withdraw the case.

103	**Case No.:141/24/87-ALC1/2018**	Party Name: JESONS INDUSTRIES LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Withdrawan**
	HQ File :01/87/050/00947/AM19/	RLA File :03/94/040/01102/AM16/	Lic.No/Date:0310804476 09.05.2016	

Decision : The committee considered the case as per agenda and noted that the nomrs have already been fixed by Norms Committee-VII in its Meeting No. 4/87/ALC1/2016 which was held on 21.06.2016 Therefore, committee decided to withdraw the case.

104	**Case No.:61/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00867/AM19/	RLA File :08/24/040/00456/AM16/	Lic.No/Date:0810137971 23.05.2016	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case

105	**Case No.:12/24/87-ALC1/2018**	Party Name: PYE TOOLS PVT.LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00818/AM19/	RLA File :30/24/040/00005/AM17/	Lic.No/Date:3010103786 23.05.2016	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case

106	**Case No.:62/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00868/AM19/	RLA File :08/24/040/00464/AM16/	Lic.No/Date:0810138014 25.05.2016	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case

107	**Case No.:13/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00819/AM19/	RLA File :08/24/040/00006/AM17/	Lic.No/Date:0810138015	

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			25.05.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

108	**Case No.:14/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00820/AM19/	RLA File :08/24/040/00463/AM16/	Lic.No/Date:0810138016 25.05.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

109	**Case No.:372/24/87-ALC1/2018**	Party Name: ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Withdrawan**
	HQ File :01/87/050/01178/AM19/	RLA File :24/24/040/00003/AM17/	Lic.No/Date:2410041974 26.05.2016	
	Decision : The committee considered the case as per agenda and noted that the nomrs have already been fixed by Norms Committee-VII in its Meeting No. 14/87/ALC1/2016 which was held on 20.02.2017 Therefore, committee decided to withdraw the case.			

110	**Case No.:98/24/87-ALC1/2018**	Party Name: ALUPLAST INDIA PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00904/AM19/	RLA File :34/24/040/00070/AM17/	Lic.No/Date:3410042270 14.06.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

111	**Case No.:97/24/87-ALC1/2018**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00903/AM19/	RLA File :34/24/040/00045/AM17/	Lic.No/Date:3410042286 17.06.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

112	**Case No.:102/24/87-ALC1/2018**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:24/87-ALC1/2018	**Status: Deferred**

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			13.03.2019	
	HQ File :01/87/050/00908/AM19/	RLA File :34/24/040/00052/AM17/	Lic.No/Date:3410042284 17.06.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

113	**Case No.:103/24/87-ALC1/2018**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00909/AM19/	RLA File :34/24/040/00055/AM17/	Lic.No/Date:3410042283 17.06.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

114	**Case No.:104/24/87-ALC1/2018**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00910/AM19/	RLA File :34/24/040/00049/AM17/	Lic.No/Date:3410042287 17.06.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

115	**Case No.:105/24/87-ALC1/2018**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00911/AM19/	RLA File :34/24/040/00053/AM17/	Lic.No/Date:3410042285 17.06.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

116	**Case No.:31/24/87-ALC1/2018**	Party Name: HIGHPOINT TRADELINK PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00837/AM19/	RLA File :02/24/040/00045/AM17/	Lic.No/Date:0210206763 17.06.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

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117	**Case No.:373/24/87-ALC1/2018**	Party Name: ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01179/AM19/	RLA File :24/24/040/00006/AM17/	Lic.No/Date:2410041995 17.06.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

118	**Case No.:78/24/87-ALC1/2018**	Party Name: ARMOR PLAST LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00884/AM19/	RLA File :07/24/040/00106/AM17/	Lic.No/Date:0710109980 21.06.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

119	**Case No.:100/24/87-ALC1/2018**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00906/AM19/	RLA File :34/24/040/00054/AM17/	Lic.No/Date:3410042293 23.06.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

120	**Case No.:147/24/87-ALC1/2018**	Party Name: TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Withdrawan**
	HQ File :01/87/050/00953/AM19/	RLA File :03/95/040/00246/AM17/	Lic.No/Date:0310805753 28.06.2016	
	Decision : The committee considered the case as per agenda and noted that the nomrs have already been fixed by Norms Committee-VII in its Meeting No. 7/87/ALC1/2016 which was held on 12.08.2016 Therefore, committee decided to withdraw the case.			

121	**Case No.:15/24/87-ALC1/2018**	Party Name: AAKASH POLYFILMS LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00821/AM19/	RLA File :52/24/040/00023/AM17/	Lic.No/Date:5210041953 11.07.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then			

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	the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

122	**Case No.:17/24/87-ALC1/2018**	Party Name: KABIR LEATHERS	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00823/AM19/	RLA File :05/23/040/00113/AM17/	Lic.No/Date:0510399269 27.07.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

123	**Case No.:131/24/87-ALC1/2018**	Party Name: JESONS INDUSTRIES LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Withdrawan**
	HQ File :01/87/050/00937/AM19/	RLA File :03/94/040/00337/AM17/	Lic.No/Date:0310806662 27.07.2016	
	Decision : The committee considered the case as per agenda and noted that the nomrs have already been fixed by Norms Committee-VII in its Meeting No. 8/87/ALC1/2016 which was held on 29.08.2016 Therefore, committee decided to withdraw the case.			

124	**Case No.:148/24/87-ALC1/2018**	Party Name: LUCRO,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00954/AM19/	RLA File :03/95/040/00364/AM17/	Lic.No/Date:0310806732 29.07.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

125	**Case No.:157/24/87-ALC1/2018**	Party Name:KRISHNA LAMICOAT PVT. LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00963/AM19/	RLA File :07/24/040/00196/AM17/	Lic.No/Date:0710110349 01.09.2016	
	Decision : The committee considered the case per agenda and decided to call from the firm following information :- i) Technical Specifictations of Import Item No1. alongwith catalogue			

126	**Case No.:128/24/87-ALC1/2018**	Party Name: RATHNA PACKAGING INDIA PVT.LTD,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00934/AM19/	RLA File :07/24/040/00161/AM17/	Lic.No/Date:0710110389 08.09.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not			

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so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case

127	**Case No.:139/24/87-ALC1/2018**	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/00945/AM19/	RLA File :07/24/040/00180/AM17/	Lic.No/Date:0710110456 26.09.2016	

Decision : The committee decided to ratify the licence as follows with the condition that Export Product does not contain any filler material:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYETHYLENE FILM SHEET	2000MT	LDPE GRANULES	630MT
		LLDPE GRANULES	630MT
		ENHANCED POLYETHYLENE RESIN	840MT
RA may take consequential action as per Policy / Procedures			

128	**Case No.:149/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00955/AM19/	RLA File :03/95/040/00433/AM17/	Lic.No/Date:0310808416 17.10.2016	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case

129	**Case No.:150/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00956/AM19/	RLA File :03/95/040/00342/AM17/	Lic.No/Date:0310808418 17.10.2016	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case

130	**Case No.:152/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00958/AM19/	RLA File :03/95/040/00501/AM17/	Lic.No/Date:0310808484 18.10.2016	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then

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	the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

131	**Case No.:153/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00959/AM19/	RLA File :03/95/040/00445/AM17/	Lic.No/Date:0310808505 18.10.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

132	**Case No.:154/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00960/AM19/	RLA File :03/95/040/00500/AM17/	Lic.No/Date:0310808507 18.10.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

133	**Case No.:164/24/87-ALC1/2018**	Party Name: IMPEL EXPORTS	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00970/AM19/	RLA File :07/24/040/00220/AM17/	Lic.No/Date:0710110529 19.10.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

134	**Case No.:101/24/87-ALC1/2018**	Party Name: RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00907/AM19/	RLA File :34/24/040/00168/AM17/	Lic.No/Date:3410042610 20.10.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

135	**Case No.:374/24/87-ALC1/2018**	Party Name: SKY RUBBER INDUSTRIES	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01180/AM19/	RLA File :24/24/040/00012/AM17/	Lic.No/Date:2410042076	

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			26.10.2016	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case

136	**Case No.:375/24/87-ALC1/2018**	Party Name: SAGAR POLYTECHNIK LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01181/AM19/	RLA File :24/24/040/00015/AM17/	Lic.No/Date:2410042077 26.10.2016	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case

137	**Case No.:18/24/87-ALC1/2018**	Party Name: ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00824/AM19/	RLA File :02/24/040/00146/AM17/	Lic.No/Date:0210207114 02.11.2016	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case

138	**Case No.:359/24/87-ALC1/2018**	Party Name: IMPEL EXPORTS	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01165/AM19/	RLA File :07/24/040/00324/AM16/	Lic.No/Date:0710110627 08.11.2016	

Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case

139	**Case No.:187/24/87-ALC1/2018**	Party Name:KRISHNA LAMICOAT PVT. LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00993/AM19/	RLA File :07/24/040/00262/AM17/	Lic.No/Date:0710110643 11.11.2016	

Decision : The committee considered the case per agenda and decided to call from the ffirm following information :-

i) Technical Specifictations of Import Items No1 and 2 alongwith catalogue

140	**Case No.:32/24/87-ALC1/2018**	Party Name:V.K.A. POLYMERS	Meet No/Date:24/87-	**Status:**

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		PRIVATE LIMITED	ALC1/2018 13.03.2019	**Deferred**
	HQ File :01/87/050/00838/AM19/	RLA File :32/24/040/00033/AM17/	Lic.No/Date:3210078056 20.12.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

141	**Case No.:361/24/87-ALC1/2018**	Party Name:SUDARSHAN EXTRUSIONS PVT.LTD,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01167/AM19/	RLA File :07/24/040/00309/AM17/	Lic.No/Date:0710110844 26.12.2016	
	Decision : The committee decided to ascertain from the concerned RA whether norms have already been fixed or not so that no complication arises in future on account of double ratification of norms . If norms are not fixed so far, then the RA may be asked to forward the hard copy of the application of the firm so that norms can be fixed and deferred the case			

142	**Case No.:135/24/87-ALC1/2018**	Party Name: DEVASHISH POLYMERS PVT. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Withdrawan**
	HQ File :01/87/050/00941/AM19/	RLA File :03/94/040/00848/AM17/	Lic.No/Date:0310810425 10.01.2017	
	Decision : The committee considered the case as per agenda and noted that the nomrs have already been fixed by Norms Committee-VII in its Meeting No. 15/87/ALC1/2016 which was held on 21.04.2017 Therefore, committee decided to withdraw the case.			

143	**Case No.:134/24/87-ALC1/2018**	Party Name:DEVASHISH POLYMERS PVT. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Withdrawan**
	HQ File :01/87/050/00940/AM19/	RLA File :03/94/040/00849/AM17/	Lic.No/Date:0310810485 12.01.2017	
	Decision : The committee considered the case as per agenda and noted that the nomrs have already been fixed by Norms Committee-VII in its Meeting No. 15/87/ALC1/2016 which was held on 21.04.2017 Therefore, committee decided to withdraw the case.			

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144	**Case No.:30/24/87-ALC1/2018**	Party Name: SUMILON POLYESTER LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/00836/AM19/	RLA File :52/24/040/00065/AM16/	Lic.No/Date:5210042139 18.01.2017	

Decision : Taking clue from SION H-134, committee decided to adopt the following norms :

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYESTER METALLISED FILM ALUMINIUM COATED FILM	1Kg	PET CHIPS	1.25Kg
		ALUMINIUM WIRE 99.9%	0.0246Kg
		INDUCTION / EVAPORATION BOATS	0.007Number
RA may take consequential action as per Policy / Procedures			

145	**Case No.:138/24/87-ALC1/2018**	Party Name: BASRUR UNISEAL PRIVATE LIMITED.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00944/AM19/	RLA File :07/24/040/00174/AM17/	Lic.No/Date:0710110989 18.01.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm

146	**Case No.:376/24/87-ALC1/2018**	Party Name: SAGAR POLYTECHNIK LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01182/AM19/	RLA File :24/24/040/00029/AM17/	Lic.No/Date:2410042133 25.01.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm

147	**Case No.:156/24/87-ALC1/2018**	Party Name: RALLIS INDIA LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00962/AM19/	RLA File :03/95/040/00776/AM17/	Lic.No/Date:0310810839 31.01.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm

148	**Case No.:158/24/87-ALC1/2018**	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/00964/AM19/	RLA File :07/24/040/00209/AM17/	Lic.No/Date:0710111104 08.02.2017	

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Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
BLACK LLDPE FILM	100MT	LDPE GRANULES	30.800MT
		LLDPE GRANULES	36.300MT
		ENHANCED POLYETHYLENE RESIN	35.200MT
		BLACK MASTER BATCH	6.600MT
		POLYULTRA MASTER BATCHES	1.100MT
RA may take consequential action as per Policy / Procedures			

149	**Case No.:180/24/87-ALC1/2018**	Party Name: SYNTHETIC PACKERS P LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00986/AM19/	RLA File :07/24/040/00233/AM17/	Lic.No/Date:0710111105 08.02.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm and deferred the case.

150	**Case No.:177/24/87-ALC1/2018**	Party Name: TINNA RUBBER AND INFRASTRUCTURE LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00983/AM19/	RLA File :05/24/040/00252/AM16/	Lic.No/Date:0510401655 15.02.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The Committee also decided to call from the firm the No objection Certificate issued by Ministry of Environment and Forest along with a sheet in tabular form indicating the NOC granted by MOEF as well as utilization of imported used rubber tubes in Advance Authorizations and Restricted Import Licenses for the last three years.

151	**Case No.:178/24/87-ALC1/2018**	Party Name:TINNA RUBBER AND INFRASTRUCTURE LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00984/AM19/	RLA File :05/24/040/00251/AM16/	Lic.No/Date:0510401654 15.02.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The Committee also decided to call from the firm the No objection Certificate issued by Ministry of Environment and Forest along with a sheet in tabular form indicating the NOC granted by MOEF as well as utilization of imported used rubber tubes in Advance Authorizations and Restricted Import Licenses for the last three years.

152	**Case No.:362/24/87-ALC1/2018**	Party Name:KRISHNA LAMICOAT PVT. LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/01168/AM19/	RLA File :07/24/040/00371/AM17/	Lic.No/Date:0710111156	

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		21.02.2017	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLY OVERLAY FILMS SLITTED AND REWINDED NET CONTENT OF IMPORT ITEM IN EXPORT PRODUCT IS 74285.71 KGS	74285.710Kg	STOCKLOT OF PRINTED POLY OVERLAY FILM IN ROLLS	75771Kg
RA may take consequential action as per Policy / Procedures			

153	**Case No.:363/24/87-ALC1/2018**	Party Name: TECHNOSPAN STRUCTURES PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/01169/AM19/	RLA File :07/24/040/00380/AM17/	Lic.No/Date:0710111232 03.03.2017	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVDF COATED FABRIC (AFTER DESIGN, CUTTING, PLOTTING AND SEAMING)	6000 Sq. meter	PVDF COATED FABRIC	6300 Sq. meter of relevant GSM
RA may take consequential action as per Policy / Procedures			

154	**Case No.:121/24/87-ALC1/2018**	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/00927/AM19/	RLA File :34/24/040/00345/AM17/	Lic.No/Date:3410042995 08.03.2017	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows with the condition that no filler is used in Export Product:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PPA MASTER BATCH (containing 97+/-1% LLDPE)	52MT	LLDPE Granules	51.953MT
		Additives-Polymerbased	1.607MT
RA may take consequential action as per Policy / Procedures			

155	**Case No.:365/24/87-ALC1/2018**	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01171/AM19/	RLA File :07/24/040/00392/AM17/	Lic.No/Date:0710111303 20.03.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided

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	that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

156	**Case No.:119/24/87-ALC1/2018**	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00925/AM19/	RLA File :34/24/040/00331/AM17/	Lic.No/Date:3410043072 29.03.2017	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case			

157	**Case No.:114/24/87-ALC1/2018**	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00920/AM19/	RLA File :34/24/040/00318/AM17/	Lic.No/Date:3410043082 30.03.2017	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case			

158	**Case No.:115/24/87-ALC1/2018**	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00921/AM19/	RLA File :34/24/040/00326/AM17/	Lic.No/Date:3410043087 30.03.2017	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case			

159	**Case No.:116/24/87-ALC1/2018**	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00922/AM19/	RLA File :34/24/040/00327/AM17/	Lic.No/Date:3410043085 30.03.2017	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case			

160	**Case No.:117/24/87-ALC1/2018**	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00923/AM19/	RLA File :34/24/040/00329/AM17/	Lic.No/Date:3410043083 30.03.2017	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case			

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161	**Case No.:118/24/87-ALC1/2018**	Party Name: SHIVA PHARMACHEM LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00924/AM19/	RLA File :34/24/040/00330/AM17/	Lic.No/Date:3410043086 30.03.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case

162	**Case No.:364/24/87-ALC1/2018**	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status:Approved**
	HQ File :01/87/050/01170/AM19/	RLA File :07/24/040/00413/AM17/	Lic.No/Date:0710111382 05.04.2017	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND	1000000Kg	PVC Resin	631552.400Kg
		DOP DI OCTYL PTHALATE	144354.800Kg
RA may take consequential action as per Policy / Procedures			

163	**Case No.:89/24/87-ALC1/2018**	Party Name: ARVIND LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00895/AM19/	RLA File :08/24/040/00503/AM17/	Lic.No/Date:0810140120 21.04.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to DIPP for comments and deferred the case

164	**Case No.:39/24/87-ALC1/2018**	Party Name: KRISHNA LAMICOAT PVT. LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00845/AM19/	RLA File :07/24/040/00015/AM18/	Lic.No/Date:0710111480 26.04.2017	

Decision : The committee considered the case per agenda and decided to call from the firm following information :-
i)Technical Specifictations of Import Item No1. alongwith catalogue

165	**Case No.:41/24/87-ALC1/2018**	Party Name:ATUL LIMITED,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00847/AM19/	RLA File :08/24/040/00019/AM18/	Lic.No/Date:0810140187 01.05.2017	

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Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case

166	**Case No.:42/24/87-ALC1/2018**	Party Name: ALUDECOR LAMINATION PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00848/AM19/	RLA File :02/24/040/00250/AM17/	Lic.No/Date:0210207569 03.05.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

167	**Case No.:43/24/87-ALC1/2018**	Party Name: SUPER MOUNT PACK PVT.LTD,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00849/AM19/	RLA File :07/24/040/00039/AM18/	Lic.No/Date:0710111610 16.05.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. It is also directed by the committee that details of Item No.2 alongwith catalogue may be obtained from the firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case.

168	**Case No.:44/24/87-ALC1/2018**	Party Name: FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/00850/AM19/	RLA File :07/24/040/00033/AM18/	Lic.No/Date:0710111612 16.05.2017	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND	1000000 Kg	PVC Resin	631552 Kg
		DOP DI OCTYL PTHALATE	144355 Kg

RA may take consequential action as per Policy / Procedures

169	**Case No.:107/24/87-ALC1/2018**	Party Name: ALUPLAST INDIA PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00913/AM19/	RLA File :34/24/040/00250/AM17/	Lic.No/Date:3410043209 22.05.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

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170	**Case No.:94/24/87-ALC1/2018**	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00900/AM19/	RLA File :07/24/040/00035/AM18/	Lic.No/Date:0710111642 23.05.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

171	**Case No.:71/24/87-ALC1/2018**	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00877/AM19/	RLA File :52/24/040/00017/AM18/	Lic.No/Date:5210042306 29.06.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case

172	**Case No.:77/24/87-ALC1/2018**	Party Name: VIKAS ECOTECH LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00883/AM19/	RLA File :05/24/040/00164/AM18/	Lic.No/Date:0510403353 07.07.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to DIPP for comments and deferred the case

173	**Case No.:324/24/87-ALC1/2018**	Party Name: KKALPANA INDUSTRIES (INDIA) LIMITED,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status:Approved**
	HQ File :01/87/050/01130/AM19/	RLA File :03/94/040/00051/AM18/	Lic.No/Date:0310814563 12.07.2017	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
XLPE COMPOUND	29050Kg	LDPE Granules	28759.500Kg
		Di-Cumylperoxide (DCP)	581Kg
		Antioxidant	290.500Kg
		Octagon Jumbo Sleeves / BOX	As per packing policy
RA may take consequential action as per Policy / Procedures			

174	**Case No.:99/24/87-ALC1/2018**	Party Name: VISION PRODUCTS	Meet No/Date:24/87-	**Status:**

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		(P) LTD	ALC1/2018 13.03.2019	**Deferred**
	HQ File :01/87/050/00905/AM19/	RLA File :34/24/040/00074/AM18/	Lic.No/Date:3410043338 14.07.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case

175	**Case No.:382/24/87-ALC1/2018**	Party Name: MAYUR STRAPS & PACKAGING INDUSTRIES	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/01188/AM19/	RLA File :24/24/040/00013/AM18/	Lic.No/Date:2410042260 02.08.2017	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYESTER (PET) STRAPPING	100000 Kg	Pet (Polyethylene Terephthalate) Resin (Bottle Grade Chips) Min IV 0.80 DL/G +/- 0.020	102000 Kg
RA may take consequential action as per Policy / Procedures			

176	**Case No.:63/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00869/AM19/	RLA File :08/24/040/00058/AM18/	Lic.No/Date:0810140762 04.08.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case

177	**Case No.:64/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00870/AM19/	RLA File :08/24/040/00103/AM18/	Lic.No/Date:0810140763 04.08.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case

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178	**Case No.:65/24/87-ALC1/2018**	Party Name: FRONTIER TECHNOLOGIES PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/00871/AM19/	RLA File :05/23/040/00152/AM18/	Lic.No/Date:0510403618 08.08.2017	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
INSULATED PIPE SEALS OF VARIOUS SIZES CONTANING HOT MELT SEALANT STRIP	85714 Meter	Hot Melt Sealant Strip with Silicon Release Paper W = 33 mm + and - 3 mm and THK = 1.4 mm + and - 0.2 mm	1.02 meter/ meter content in Export Product of relevant width
RA may take consequential action as per Policy / Procedures			

179	**Case No.:66/24/87-ALC1/2018**	Party Name: KRISHNA LAMICOAT PVT. LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00872/AM19/	RLA File :07/24/040/00122/AM18/	Lic.No/Date:0710112025 16.08.2017	

Decision : The committee considered the case per agenda and decided to call from the firm following information and deferred the case:-

i)Technical Specifictations of Import Item No1. alongwith catalogue

180	**Case No.:67/24/87-ALC1/2018**	Party Name: NEWAGE LAMINATORS PVT.LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00873/AM19/	RLA File :05/24/040/00187/AM18/	Lic.No/Date:0510403799 24.08.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

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181	**Case No.:69/24/87-ALC1/2018**	Party Name: BLS POLYMERS LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status:Approved**
	HQ File :01/87/050/00875/AM19/	RLA File :05/23/040/00193/AM18/	Lic.No/Date:0510403917 04.09.2017	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
MDPE COMPOUND	200000 Kg	HDPE	153793.8Kg
		LDPE/LLDPE	40879.4Kg
		ETHYLENE VINYL ACETATE (E.V.A)	7739.3Kg
		ANTI OXIDANT	1587.5Kg
RA may take consequential action as per Policy / Procedures			

182	**Case No.:70/24/87-ALC1/2018**	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00876/AM19/	RLA File :52/24/040/00025/AM18/	Lic.No/Date:5210042363 06.09.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case

183	**Case No.:72/24/87-ALC1/2018**	Party Name: GOLDEN ROLLS PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00878/AM19/	RLA File :05/23/040/00506/AM17/	Lic.No/Date:0510403999 13.09.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to DIPP for comments and deferred the case

184	**Case No.:73/24/87-ALC1/2018**	Party Name: DASHMESH RUBBER INDUSTRIES PVT.LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00879/AM19/	RLA File :52/24/040/00029/AM18/	Lic.No/Date:5210042373 18.09.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The Committee also decided to call from the firm the No objection Certificate issued by Ministry of Environment and Forest along with a sheet in tabular form indicating the NOC granted by MOEF as well as utilization of imported used rubber tubes in Advance Authorizations and Restricted Import Licenses for the last three years.

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Case No.:166/24/87-ALC1/2018	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
HQ File :01/87/050/00972/AM19/	RLA File :07/24/040/00158/AM18/	Lic.No/Date:0710112158 20.09.2017	

185 **Decision :** The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP WOVEN SACKS CONTENT 1 PP WOVEN FABRICS 223715KGS 2 NYLON YARN 6700KGS	230415Kg	PP WOVEN FABRICS	230426Kg
		NYLON YARN FOR STITCHING	6901Kg
RA may take consequential action as per Policy / Procedures			

Case No.:127/24/87-ALC1/2018	Party Name: FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
HQ File :01/87/050/00933/AM19/	RLA File :07/24/040/00138/AM18/	Lic.No/Date:0710112214 03.10.2017	

186 **Decision :** The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND	2000000 Kg	PVC Resin	1263105Kg
		DOP DI OCTYL PTHALATE	288710Kg
RA may take consequential action as per Policy / Procedures			

Case No.:155/24/87-ALC1/2018	Party Name:LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
HQ File :01/87/050/00961/AM19/	RLA File :03/95/040/00578/AM18/	Lic.No/Date:0310816445 24.10.2017	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
SILICON COATED POLYESTER FILM (RELEASE LINERS) (100 MICRON + / - 10%) 50000.000 KGS 357000.000 SQM	357000 Sq.meter	POLYESTER FILM (100 MICRON + / - 10%) 52500.000 KGS 374850.000 SQM	1.04 Kg/ Kg cottent in Export Product
		SILICONE POLYMER	562.500Kg

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		CATALYST FOR SILICONE	36.500Kg
		CROSSLINKER FOR SILICONE	67.500Kg
RA may take consequential action as per Policy / Procedures			

188	**Case No.:75/24/87-ALC1/2018**	Party Name: AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00881/AM19/	RLA File :52/24/040/00042/AM18/	Lic.No/Date:5210042424 07.11.2017	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

189	**Case No.:74/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00880/AM19/	RLA File :08/24/040/00196/AM18/	Lic.No/Date:0810141266 08.11.2017	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case			

190	**Case No.:163/24/87-ALC1/2018**	Party Name: ARMOR PLAST LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00969/AM19/	RLA File :07/24/040/00218/AM18/	Lic.No/Date:0710112363 08.11.2017	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

191	**Case No.:159/24/87-ALC1/2018**	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00965/AM19/	RLA File :07/24/040/00212/AM18/	Lic.No/Date:0710112376 09.11.2017	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

192	**Case No.:189/24/87-ALC1/2018**	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00995/AM19/	RLA File :07/24/040/00213/AM18/	Lic.No/Date:0710112377	

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			09.11.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

193	**Case No.:309/24/87-ALC1/2018**	Party Name:BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01115/AM19/	RLA File :07/24/040/00214/AM18/	Lic.No/Date:0710112378 09.11.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

194	**Case No.:195/24/87-ALC1/2018**	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/01001/AM19/	RLA File :03/95/040/00644/AM18/	Lic.No/Date:0310817036 14.11.2017	

Decision : The committee considered the case as per agenda and decided to adopt following norms:-

EXPORT ITEM	QTY (kg)	IMPORT ITEM	Quantity (Kg per Kg of Export Product)
OTHER SPECIALTY RELEVANT NATURAL RUBBER / SYNTHETIC RUBBER BASED COMPOUNDED SHEETS	300000Kg	NATURAL RUBBER	0.215
		NEOPRENE /CHLOROPRENE	0.107
		NITRILE RUBBER NBR	0.300
		CARBON BLACK	0.105
		ANTIOXIDANT, KUMANOX 13, 6PPD	0.018
		ACCELARATOR	0.013
		RETARDER PVI	0.011
		PLASTICIZER EASTMAN - 168	0.045
		MAGNESIUM OXIDE	0.015
		BONDING AGENT SI-69	0.012
		ZINC OXIDE ACTIVE C-30	0.035

Note: 1. There should be a value cap for Sl.No. 5, 6 and 7 as per General Note-8 of Handbook of Procedure Volume-II

The Norms Committee also decided that firm may be asked to file an application for SION fixation

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RA may take consequential action as per Policy / Procedures

195	**Case No.:129/24/87-ALC1/2018**	Party Name: SUPER MOUNT PACK PVT.LTD,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00935/AM19/	RLA File :07/24/040/00155/AM18/	Lic.No/Date:0710112420 16.11.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. It is also directed by the committee that details of Item No.2 alongwith catalogue may be obtained from the firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case.

196	**Case No.:76/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00882/AM19/	RLA File :08/24/040/00252/AM18/	Lic.No/Date:0810141410 29.11.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

197	**Case No.:179/24/87-ALC1/2018**	Party Name: ARMOR PLAST LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00985/AM19/	RLA File :07/24/040/00235/AM18/	Lic.No/Date:0710112474 30.11.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

198	**Case No.:186/24/87-ALC1/2018**	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00992/AM19/	RLA File :07/24/040/00256/AM18/	Lic.No/Date:0710112531 14.12.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

199	**Case No.:197/24/87-ALC1/2018**	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01003/AM19/	RLA File :02/24/040/00145/AM18/	Lic.No/Date:0210208055 15.12.2017	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided

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that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case

200	**Case No.:198/24/87-ALC1/2018**	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01004/AM19/	RLA File :02/24/040/00144/AM18/	Lic.No/Date:0210208052 15.12.2017	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case			

201	**Case No.:199/24/87-ALC1/2018**	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01005/AM19/	RLA File :02/24/040/00146/AM18/	Lic.No/Date:0210208056 15.12.2017	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case			

202	**Case No.:93/24/87-ALC1/2018**	Party Name: TINNA RUBBER AND INFRASTRUCTURE LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00899/AM19/	RLA File :05/24/040/00209/AM17/	Lic.No/Date:0510405014 20.12.2017	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The Committee also decided to call from the firm the No objection Certificate issued by Ministry of Environment and Forest along with a sheet in tabular form indicating the NOC granted by MOEF as well as utilization of imported used rubber tubes in Advance Authorizations and Restricted Import Licenses for the last three years.			

203	**Case No.:85/24/87-ALC1/2018**	Party Name: MAX SPECIALITY FILMS LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00891/AM19/	RLA File :22/24/040/00064/AM18/	Lic.No/Date:2210015831 22.12.2017	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

204	**Case No.:184/24/87-ALC1/2018**	Party Name: ARMOR PLAST LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/00990/AM19/	RLA File :07/24/040/00246/AM18/	Lic.No/Date:0710112598	

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		27.12.2017	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Articles Made of Plastics Net Content of Import Item In Export Product is 11428.57 KGS	11428.570Kg	STAT-KON COMPOUND DX05305C-NC-FBG-00-00-00 (Polycarbonate)	12000 Kg
RA may take consequential action as per Policy / Procedures			

205	**Case No.:248/24/87-ALC1/2018**	Party Name: POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01054/AM19/	RLA File :34/24/040/00211/AM18/	Lic.No/Date:3410043768 02.01.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

206	**Case No.:214/24/87-ALC1/2018**	Party Name: RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01020/AM19/	RLA File :34/24/040/00254/AM18/	Lic.No/Date:3410043773 03.01.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case

207	**Case No.:109/24/87-ALC1/2018**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00915/AM19/	RLA File :34/24/040/00275/AM18/	Lic.No/Date:3410043781 05.01.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case

208	**Case No.:110/24/87-ALC1/2018**	Party Name: VISION PRODUCTS (P) LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00916/AM19/	RLA File :34/24/040/00274/AM18/	Lic.No/Date:3410043782 05.01.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case

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209	**Case No.:188/24/87-ALC1/2018**	Party Name: ASHIRVAD PIPES PVT LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/00994/AM19/	RLA File :07/24/040/00284/AM18/	Lic.No/Date:0710112659 09.01.2018	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC Column/Drop/Riser Pipes for submersible Bore-Well Pumps OD 33mm (1/4 inches) to 140 mm(5 inches) Net content of PVC Resin 417 MT	445 MT	PVC RESIN	417 MT
RA may take consequential action as per Policy / Procedures			

210	**Case No.:79/24/87-ALC1/2018**	Party Name: SANGHVI TECHNO PRODUCTS	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00885/AM19/	RLA File :08/24/040/00296/AM18/	Lic.No/Date:0810141769 12.01.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

211	**Case No.:80/24/87-ALC1/2018**	Party Name: DSM INDIA PVT. LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00886/AM19/	RLA File :31/83/040/00141/AM18/	Lic.No/Date:3110066964 15.01.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

212	**Case No.:81/24/87-ALC1/2018**	Party Name: MANALI PETROCHEMICALS LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00887/AM19/	RLA File :04/24/040/00102/AM17/	Lic.No/Date:0410163906 16.01.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case

213	**Case No.:82/24/87-ALC1/2018**	Party Name: MANALI PETROCHEMICALS LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00888/AM19/	RLA File :04/24/040/00134/AM17/	Lic.No/Date:0410163907 16.01.2018	

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Udyog Bhawan, New Delhi

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

214	**Case No.:377/24/87-ALC1/2018**	Party Name:ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01183/AM19/	RLA File :24/24/040/00044/AM18/	Lic.No/Date:2410042359 09.02.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals /TEC(SK) for comments and deferred the case

215	**Case No.:111/24/87-ALC1/2018**	Party Name: DESAI INDUSTRIES PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/00917/AM19/	RLA File :34/24/040/00295/AM18/	Lic.No/Date:3410043924 05.03.2018	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLY BAGS NET CONTENTS OF LDPE-21600 KGS, HDPE-21600 KGS, LLDPE-10800 KGS	54000Kg	LDPE	22680Kg
		HDPE	22680Kg
		LLDPE	11340Kg
RA may take consequential action as per Policy / Procedures			

216	**Case No.:83/24/87-ALC1/2018**	Party Name: AAKASH PLASTOPACK PVT.LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00889/AM19/	RLA File :52/24/040/00087/AM18/	Lic.No/Date:5210042567 19.03.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

217	**Case No.:171/24/87-ALC1/2018**	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/00977/AM19/	RLA File :03/95/040/01178/AM18/	Lic.No/Date:0310820222 03.04.2018	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

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EXPORT ITEM	QTY	IMPORT ITEM	Quantity Recommended (Kg per Kg of Export)
SYNTHETIC RUBBER SHEETS OF FLOURO ELASTOMER RUBBER	70000 Kg	FLOURO ELASTOMER RUBBER	0.810
		MAGNESIUM OXIDE	0.045
The Norms Committee also decided that firm may be asked to file an application for SION fixation			
RA may take consequential action as per Policy / Procedures			

218	**Case No.:366/24/87-ALC1/2018**	Party Name: ARMOR PLAST LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01172/AM19/	RLA File :07/24/040/00367/AM18/	Lic.No/Date:0710113050 04.04.2018	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

219	**Case No.:86/24/87-ALC1/2018**	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00892/AM19/	RLA File :08/24/040/00213/AM18/	Lic.No/Date:0810142366 13.04.2018	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

220	**Case No.:87/24/87-ALC1/2018**	Party Name: METRO VALVES, (PROP: C.T. BALAMURUGAN)	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00893/AM19/	RLA File :32/24/040/00002/AM19/	Lic.No/Date:3210078452 13.04.2018	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

221	**Case No.:96/24/87-ALC1/2018**	Party Name: NAVRATAN SPECIALTY CHEMICALS LLP	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00902/AM19/	RLA File :08/24/040/00214/AM18/	Lic.No/Date:0810142367 13.04.2018	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided			

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that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

222	**Case No.:88/24/87-ALC1/2018**	Party Name: VASA PHARMACHEM P.LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00894/AM19/	RLA File :08/24/040/00358/AM18/	Lic.No/Date:0810142421 18.04.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case

223	**Case No.:122/24/87-ALC1/2018**	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00928/AM19/	RLA File :34/24/040/00385/AM18/	Lic.No/Date:3410044090 26.04.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case

224	**Case No.:162/24/87-ALC1/2018**	Party Name: PROPACK INDUSTRIES(PROP. KUNAL PLASTICS PVT. LTD)	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00968/AM19/	RLA File :03/95/040/01014/AM17/	Lic.No/Date:0310820677 26.04.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

225	**Case No.:213/24/87-ALC1/2018**	Party Name: BLS POLYMERS LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/01019/AM19/	RLA File :05/23/040/00034/AM19/	Lic.No/Date:0510406300 02.05.2018	

Decision : The committee considered the case as per agenda and decided to ratify the licence as follows with the condition that Export Product does not to contain any filler:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND - CABLE GRADE	250000 Kg	PVC RESIN	182500 Kg
		PLASTICIZER (DOP/DINP)	58000 Kg
		EPOXISIZED SOYABEAN OIL	7750 Kg
		PVC STABILIZER	5250 Kg

RA may take consequential action as per Policy / Procedures

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226	**Case No.:126/24/87-ALC1/2018**	Party Name: WICTOR COMPOUNDING (INDIA) PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00932/AM19/	RLA File :05/24/040/00060/AM19/	Lic.No/Date:0510406340 08.05.2018	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent toDIPP for comments and deferred the case			

227	**Case No.:90/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00896/AM19/	RLA File :08/24/040/00348/AM18/	Lic.No/Date:0810142573 10.05.2018	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case			

228	**Case No.:91/24/87-ALC1/2018**	Party Name:ARMOR PLAST LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00897/AM19/	RLA File :07/24/040/00039/AM19/	Lic.No/Date:0710113270 11.05.2018	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also directed that firm may provide the catalogue of import item. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case.			

229	**Case No.:92/24/87-ALC1/2018**	Party Name: IMPEL EXPORTS	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00898/AM19/	RLA File :07/24/040/00017/AM19/	Lic.No/Date:0710113302 17.05.2018	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

230	**Case No.:132/24/87-ALC1/2018**	Party Name: AVI GLOBAL PLAST PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00938/AM19/	RLA File :03/94/040/00123/AM19/	Lic.No/Date:0310821048 17.05.2018	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

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231	**Case No.:379/24/87-ALC1/2018**	Party Name: ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01185/AM19/	RLA File :24/24/040/00005/AM19/	Lic.No/Date:2410042426 23.05.2018	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals /TEC(SK) for comments and deferred the case			

232	**Case No.:145/24/87-ALC1/2018**	Party Name: ARVIND LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00951/AM19/	RLA File :08/24/040/00390/AM18/	Lic.No/Date:0810142727 01.06.2018	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to DIPP for comments and deferred the case			

233	**Case No.:106/24/87-ALC1/2018**	Party Name: ALUPLAST INDIA PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00912/AM19/	RLA File :34/24/040/00085/AM19/	Lic.No/Date:3410044236 12.06.2018	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

234	**Case No.:108/24/87-ALC1/2018**	Party Name: ALUPLAST INDIA PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00914/AM19/	RLA File :34/24/040/00084/AM19/	Lic.No/Date:3410044237 12.06.2018	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

235	**Case No.:95/24/87-ALC1/2018**	Party Name: MAX SPECIALITY FILMS LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00901/AM19/	RLA File :22/24/040/00018/AM19/	Lic.No/Date:2210015922 20.06.2018	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

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236	**Case No.:380/24/87-ALC1/2018**	Party Name: KATALINE INFRAPRODUCTS PVT. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01186/AM19/	RLA File :50/24/040/00009/AM19/	Lic.No/Date:5010002454 27.06.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

237	**Case No.:112/24/87-ALC1/2018**	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/00918/AM19/	RLA File :07/24/040/00061/AM19/	Lic.No/Date:0710113518 29.06.2018	

Decision : The committee considered the case as per agenda and decided to ratify the licence follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PE LINER CONTAINING ENHANCED POLYETHYLENE RESIN / LDPE GRANULES / LLDPE GRANULES ITCHS 39011010 / ITCHS 39019090 96500 Kgs, PLASTIC COLOUR MB 3500 Kgs	100000Kg	ENHANCED POLYETHYLENE RESIN / LDPE GRANULES / LLDPE GRANULES ITCHS 39011010 / ITCHS 39019090	101325 Kg
		PLASTIC COLOUR MASTER BATCH	3675 Kg
RA may take consequential action as per Policy / Procedures			

238	**Case No.:113/24/87-ALC1/2018**	Party Name: ASHIRVAD PIPES PVT LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/00919/AM19/	RLA File :07/24/040/00075/AM19/	Lic.No/Date:0710113528 03.07.2018	

Decision : The committee considered the case as per agenda and decided to ratify the licence follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC Column/Drop/Riser Pipes for submersible Bore-Well Pumps OD 33mm (1/4 inches) to 140 mm(5 inches) Net content of PVC Resin 417MT	445MT	PVC RESIN	417MT
RA may take consequential action as per Policy / Procedures			

239	**Case No.:120/24/87-ALC1/2018**	Party Name: EURASIA POLYCHEM PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00926/AM19/	RLA File :34/24/040/00053/AM19/	Lic.No/Date:3410044330 12.07.2018	

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Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

240	**Case No.:381/24/87-ALC1/2018**	Party Name: CANVERA EXIM LLP	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01187/AM19/	RLA File :24/24/040/00013/AM19/	Lic.No/Date:2410042456 13.07.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

241	**Case No.:123/24/87-ALC1/2018**	Party Name: VASA PHARMACHEM P.LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00929/AM19/	RLA File :08/24/040/00087/AM19/	Lic.No/Date:0810143227 09.08.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case

242	**Case No.:124/24/87-ALC1/2018**	Party Name: RATHNA PACKAGING INDIA PVT.LTD,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00930/AM19/	RLA File :07/24/040/00105/AM19/	Lic.No/Date:0710113709 13.08.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

243	**Case No.:125/24/87-ALC1/2018**	Party Name:SYNTHETIC PACKERS P LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/00931/AM19/	RLA File :07/24/040/00081/AM19/	Lic.No/Date:0710113711 13.08.2018	

Decision : The committee considered the case as per agenda and decided to ratify the licence follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLYETHYLENE FILM SHEET	1000 MT	LDPE GRANULES	315 MT
		LLDPE GRANULES	315 MT
		ENHANCED POLYETHYLENE RESIN	420 MT
RA may take consequential action as per Policy / Procedures			

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244	**Case No.:228/24/87-ALC1/2018**	Party Name: ARVIND LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01034/AM19/	RLA File :08/24/040/00157/AM19/	Lic.No/Date:0810143360 30.08.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to DIPP for comments and deferred the case

245	**Case No.:136/24/87-ALC1/2018**	Party Name: AAKASH POLYFILMS LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/00942/AM19/	RLA File :52/24/040/00042/AM19/	Lic.No/Date:5210042750 31.08.2018	

Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
CAST POLYPROPYLENE FILM.	100000 Kg	POLYPROPYLENE RESIN/GRANULES (HF029, RD265CF, RD368CF)	107708 Kg
		PP BASED ANTI BLOCK/MET BLOCK COMPOUND/AGENT	2291 Kg
RA may take consequential action as per Policy / Procedures			

246	**Case No.:137/24/87-ALC1/2018**	Party Name: VIGI AGRIFILMS PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00943/AM19/	RLA File :08/24/040/00194/AM19/	Lic.No/Date:0810143407 06.09.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

247	**Case No.:144/24/87-ALC1/2018**	Party Name: SHRINATH FLEXI PACK PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00950/AM19/	RLA File :09/24/040/00256/AM19/	Lic.No/Date:0910066681 18.09.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.

248	**Case No.:285/24/87-ALC1/2018**	Party Name: PACIFIC BULK BAGS PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/01091/AM19/	RLA File :13/24/040/00101/AM19/	Lic.No/Date:1310049077	

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

			20.09.2018	

Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
BULK BAGS/JUMBO BAGS (CONTENT OF PP WOVEN FABRICS/NARROW FABRICS 285715 KG.)	285715 Kg	PP WOVEN FABRICS/ NARROW FABRICS	294286 Kg
RA may take consequential action as per Policy / Procedures			

249	**Case No.:160/24/87-ALC1/2018**	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/00966/AM19/	RLA File :34/24/040/00214/AM19/	Lic.No/Date:3410044545 05.10.2018	

Decision : The committee considered the case as per agenda and decided to adopt the following norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Gaskets{Plate Type for Heat Exchanger}	1Kg	Relevant Rubber Compound{EPDM/NBR Ruber Compound}	1.35Kg
RA may take consequential action as per Policy / Procedures			

250	**Case No.:161/24/87-ALC1/2018**	Party Name: RAJSHA CHEMICALS PVT.LTD,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00967/AM19/	RLA File :34/24/040/00095/AM19/	Lic.No/Date:3410044552 05.10.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

251	**Case No.:165/24/87-ALC1/2018**	Party Name:ARMOR PLAST LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00971/AM19/	RLA File :07/24/040/00181/AM19/	Lic.No/Date:0710114019 16.10.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.

252	**Case No.:167/24/87-ALC1/2018**	Party Name: SHRINATH FLEXI PACK PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00973/AM19/	RLA File :09/24/040/00352/AM19/	Lic.No/Date:0910066759 24.10.2018	

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Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

253	**Case No.:168/24/87-ALC1/2018**	Party Name: SHRINATH FLEXI PACK PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00974/AM19/	RLA File :09/24/040/00353/AM19/	Lic.No/Date:0910066760 24.10.2018	

Decision : The committee considered the case per agenda and decided to call from the ffirm following information :-

i) Details of indigenous input along with their quantity to be used in manufacturing and providing stretch properties in the Export Product

254	**Case No.:169/24/87-ALC1/2018**	Party Name: SYNTHETIC PACKERS PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00975/AM19/	RLA File :07/24/040/00185/AM19/	Lic.No/Date:0710114056 26.10.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

255	**Case No.:170/24/87-ALC1/2018**	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00976/AM19/	RLA File :26/24/040/00010/AM19/	Lic.No/Date:2610012857 29.10.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

256	**Case No.:383/24/87-ALC1/2018**	Party Name: RAHIL (CPP) FILMS PVT.LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/01189/AM19/	RLA File :24/24/040/00032/AM19/	Lic.No/Date:2410042551 31.10.2018	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
METALLISED CAST POLYPROPYLENE (CPP) FILMS	200000 Kg	PP GRANULES (Pre-import condition shall be applied)	220000 Kg
RA may take consequential action as per Policy / Procedures			

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257	**Case No.:172/24/87-ALC1/2018**	Party Name: FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/00978/AM19/	RLA File :07/24/040/00178/AM19/	Lic.No/Date:0710114082 01.11.2018	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND	1000000Kg	PVC RESIN	642271Kg
		DOP DI OCTYL PTHALATE	160568Kg
RA may take consequential action as per Policy / Procedures			

258	**Case No.:173/24/87-ALC1/2018**	Party Name: FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/00979/AM19/	RLA File :07/24/040/00179/AM19/	Lic.No/Date:0710114084 01.11.2018	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND	2000000Kg	PVC RESIN	1284542Kg
		DOP DI OCTYL PTHALATE	321136Kg
RA may take consequential action as per Policy / Procedures			

259	**Case No.:174/24/87-ALC1/2018**	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00980/AM19/	RLA File :26/24/040/00013/AM19/	Lic.No/Date:2610012859 02.11.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case

260	**Case No.:175/24/87-ALC1/2018**	Party Name: SNF [INDIA] PVT. LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00981/AM19/	RLA File :26/24/040/00036/AM18/	Lic.No/Date:2610012860 02.11.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case

261	**Case No.:176/24/87-ALC1/2018**	Party Name: SNF [INDIA] PVT.	Meet No/Date:24/87-	**Status:**

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		LTD.,	ALC1/2018 13.03.2019	**Deferred**
	HQ File :01/87/050/00982/AM19/	RLA File :26/24/040/00039/AM18/	Lic.No/Date:2610012863 02.11.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case

262	**Case No.:181/24/87-ALC1/2018**	Party Name: ARMOR PLAST LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00987/AM19/	RLA File :07/24/040/00198/AM19/	Lic.No/Date:0710114121 13.11.2018	

Decision : The committee considered the case per agenda and decided to call from the firm following information and deferred the case:-

i)Technical Specifictations of Import Item No1. alongwith catalogue

263	**Case No.:185/24/87-ALC1/2018**	Party Name: BULK LIQUID SOLUTIONS PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/00991/AM19/	RLA File :07/24/040/00200/AM19/	Lic.No/Date:0710114123 13.11.2018	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Flexible Plastic Tanks 6000 Nos. Containing : Liquid Liner Film 183960 Kgs, Polypropylene Granules 94118 Kgs, UV Stabilizer Masterbatch 1882 Kgs, 3" PP Valve 12000 Nos, PP Frame/PP Plates 6000 Nos, PP Clips 24000 Nos, PP Flanges / Airvent 6000 Nos.	312156 Kg	Liquid Liner Film	187639Kg
		Polypropylene Granules	98824Kg
		U.V. Stabilizer Master Batch	1920Kg
		3" PP Valve	Net to Net
		PP Frame / PP Plate	Net to Net
		PP Clips	Net to Net
		PP Flanges / Airvent	Net to Net
RA may take consequential action as per Policy / Procedures			

264	**Case No.:194/24/87-ALC1/2018**	Party Name: SYNTHETIC PACKERS PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/01000/AM19/	RLA File :07/24/040/00202/AM19/	Lic.No/Date:0710114173	

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		26.11.2018	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PE FILM	400MT	LDPE GRANULES	42MT
		LLDPE GRANULES	252MT
		ENHANCE POLYETHYLENE RESIN	126MT
RA may take consequential action as per Policy / Procedures			

265	**Case No.:190/24/87-ALC1/2018**	Party Name: SYNTHETIC PACKERS PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/00996/AM19/	RLA File :07/24/040/00215/AM19/	Lic.No/Date:0710114248 10.12.2018	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PE FILM	350 MT	LDPE GRANULES	73.502MT
		LLDPE GRANULES	194.775MT
		ENHANCE POLYETHYLENE RESIN	99.223MT
RA may take consequential action as per Policy / Procedures			

266	**Case No.:191/24/87-ALC1/2018**	Party Name: ECOPLAST LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00997/AM19/	RLA File :03/94/040/00723/AM19/	Lic.No/Date:0310825568 11.12.2018	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}

267	**Case No.:192/24/87-ALC1/2018**	Party Name: NITREX CHEMICALS INDIA LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/00998/AM19/	RLA File :52/24/040/00067/AM19/	Lic.No/Date:5210042860 17.12.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals /TEC(SK) for comments and deferred the case.

268	**Case No.:193/24/87-ALC1/2018**	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:24/87-ALC1/2018	**Status: Deferred**

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			13.03.2019	
	HQ File :01/87/050/00999/AM19/	RLA File :56/24/040/00027/AM19/	Lic.No/Date:5610005529 18.12.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case.

269	**Case No.:196/24/87-ALC1/2018**	Party Name: ATUL LIMITED,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01002/AM19/	RLA File :08/24/040/00301/AM19/	Lic.No/Date:0810144138 20.12.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case

270	**Case No.:384/24/87-ALC1/2018**	Party Name:ESSEN SPECIALITY FILMS PVT.LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01190/AM19/	RLA File :24/24/040/00040/AM19/	Lic.No/Date:2410042608 26.12.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals /TEC(SK) for comments and deferred the case

271	**Case No.:200/24/87-ALC1/2018**	Party Name:DSM INDIA PVT. LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01006/AM19/	RLA File :31/83/040/00151/AM19/	Lic.No/Date:3110067269 31.12.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

272	**Case No.:201/24/87-ALC1/2018**	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01007/AM19/	RLA File :09/24/040/00466/AM19/	Lic.No/Date:0910067010 31.12.2018	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to DIPP for comments and deferred the case

273	**Case No.:202/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018	**Status: Deferred**

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			13.03.2019	
	HQ File :01/87/050/01008/AM19/	RLA File :03/95/040/00886/AM19/	Lic.No/Date:0310826051 01.01.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case.

	Case No.:203/24/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
274	HQ File :01/87/050/01009/AM19/	RLA File :03/95/040/01020/AM19/	Lic.No/Date:0310826052 01.01.2019	

Decision : The committee considered the case as per agenda and decided that the application of the frim may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.

	Case No.:204/24/87-ALC1/2018	Party Name: SUDARSHAN EXTRUSIONS PVT.LTD,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/01010/AM19/	RLA File :07/24/040/00231/AM19/	Lic.No/Date:0710114353 01.01.2019	

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Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC PIPES COLUMN PIPE	320 MT	RESIN PVC RESIN	300MT
		ONE PACK IMPACT MODIFIER	18MT
		CALCIAM CARBONATE	18MT
RA may take consequential action as per Policy / Procedures			

	Case No.:205/24/87-ALC1/2018	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
276	HQ File :01/87/050/01011/AM19/	RLA File :03/95/040/01016/AM19/	Lic.No/Date:0310826057 01.01.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to DIPP for comments and deferred the case

	Case No.:206/24/87-ALC1/2018	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
277	HQ File :01/87/050/01012/AM19/	RLA File :03/95/040/01017/AM19/	Lic.No/Date:0310826060 01.01.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been

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received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to DIPP for comments and deferred the case

278	**Case No.:207/24/87-ALC1/2018**	Party Name: KKALPANA INDUSTRIES INDIA LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01013/AM19/	RLA File :03/94/040/00790/AM19/	Lic.No/Date:0310826063 01.01.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

279	**Case No.:208/24/87-ALC1/2018**	Party Name: CEAT LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01014/AM19/	RLA File :03/94/040/00731/AM19/	Lic.No/Date:0310826065 01.01.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to DIPP for comments and deferred the case

280	**Case No.:209/24/87-ALC1/2018**	Party Name: SHARMA CHEMICALS & ADHESIVE	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/01015/AM19/	RLA File :05/24/040/00525/AM19/	Lic.No/Date:0510409152 02.01.2019	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND	1200000Kg	PVC RESIN	1107428Kg
		DI - OCTYL PHTHALATE (DOP)	93257Kg
		TIN STABILIZER	23314Kg
RA may take consequential action as per Policy / Procedures			

281	**Case No.:385/24/87-ALC1/2018**	Party Name: STYLO TABLEWARES	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01191/AM19/	RLA File :24/24/040/00041/AM19/	Lic.No/Date:2410042614 02.01.2019	

Decision : The committee considered the case per agenda and decided to call from the firm following information :-
i)Break up of Export Product in quantity terms{depending on import item}
ii) Wastage applied in each item

282	**Case No.:210/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018	**Status: Deferred**

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Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi

			13.03.2019	
	HQ File :01/87/050/01016/AM19/	RLA File :03/95/040/00826/AM19/	Lic.No/Date:0310826114 03.01.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case.			

283	**Case No.:211/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01017/AM19/	RLA File :03/95/040/00983/AM19/	Lic.No/Date:0310826117 03.01.2019	
	Decision : The committee considered the case as per agenda that and decided of the application the frim may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.			

284	**Case No.:212/24/87-ALC1/2018**	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01018/AM19/	RLA File :02/24/040/00143/AM19/	Lic.No/Date:0210208899 04.01.2019	
	Decision : The committee considered the case as per agenda that and decided of the application the frim may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case			

285	**Case No.:215/24/87-ALC1/2018**	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01021/AM19/	RLA File :03/94/040/00832/AM19/	Lic.No/Date:0310826209 07.01.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

286	**Case No.:216/24/87-ALC1/2018**	Party Name: RESINS AND PLASTICS LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01022/AM19/	RLA File :03/95/040/00931/AM19/	Lic.No/Date:0310826210 07.01.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case			

287	**Case No.:217/24/87-ALC1/2018**	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01023/AM19/	RLA File :03/94/040/00833/AM19/	Lic.No/Date:0310826211	

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			07.01.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

288	**Case No.:218/24/87-ALC1/2018**	Party Name: PRISTINE MELAMINE LLP	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01024/AM19/	RLA File :34/24/040/00307/AM19/	Lic.No/Date:3410044805 08.01.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){DNM}

289	**Case No.:386/24/87-ALC1/2018**	Party Name:SERVEWELL HOUSEHOLD APPLIANCES	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01192/AM19/	RLA File :24/24/040/00042/AM19/	Lic.No/Date:2410042622 08.01.2019	

Decision : The committee considered the case per agenda and decided to call from the firm following information and deferred the case:-
i)Break up of Export Product in quantity terms{depending on import item}
ii) Wastage applied in each item

290	**Case No.:219/24/87-ALC1/2018**	Party Name:WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01025/AM19/	RLA File :02/24/040/00115/AM19/	Lic.No/Date:0210208917 10.01.2019	

Decision : The committee considered the case as per agenda that and decided that the application the frim may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case

291	**Case No.:220/24/87-ALC1/2018**	Party Name: KEY EXPORTS,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01026/AM19/	RLA File :03/94/040/00813/AM19/	Lic.No/Date:0310826319 11.01.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

292	**Case No.:221/24/87-ALC1/2018**	Party Name: KEY EXPORTS,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01027/AM19/	RLA File :03/94/040/00843/AM19/	Lic.No/Date:0310826320 11.01.2019	

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Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

293	**Case No.:222/24/87-ALC1/2018**	Party Name: AG DERCO BELTING (INDIA) PVT. LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01028/AM19/	RLA File :05/23/040/00444/AM19/	Lic.No/Date:0510409309 11.01.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

294	**Case No.:223/24/87-ALC1/2018**	Party Name: NAVNEET EDUCATION LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01029/AM19/	RLA File :03/95/040/01030/AM19/	Lic.No/Date:0310826391 16.01.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

295	**Case No.:224/24/87-ALC1/2018**	Party Name: COLORPLAST SYSTEMS PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01030/AM19/	RLA File :05/23/040/00402/AM19/	Lic.No/Date:0510409361 16.01.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

296	**Case No.:225/24/87-ALC1/2018**	Party Name:SUPARNA CHEMICALS LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01031/AM19/	RLA File :03/95/040/01060/AM19/	Lic.No/Date:0310826406 16.01.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case

297	**Case No.:226/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01032/AM19/	RLA File :03/95/040/01066/AM19/	Lic.No/Date:0310826412 16.01.2019	

Decision : The committee considered the case as per agenda and decided that the application of the frim may be

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	forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.			

298	**Case No.:277/24/87-ALC1/2018**	Party Name: JIGER PLAST [INDIA]	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01083/AM19/	RLA File :03/94/040/00850/AM19/	Lic.No/Date:0310826397 16.01.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

299	**Case No.:282/24/87-ALC1/2018**	Party Name: JIGER PLAST [INDIA]	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01088/AM19/	RLA File :03/94/040/00856/AM19/	Lic.No/Date:0310826403 16.01.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

300	**Case No.:227/24/87-ALC1/2018**	Party Name:VASA PHARMACHEM P.LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01033/AM19/	RLA File :08/24/040/00340/AM19/	Lic.No/Date:0810144330 18.01.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){DNM}			

301	**Case No.:229/24/87-ALC1/2018**	Party Name:BALKRISHNA INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01035/AM19/	RLA File :03/94/040/00895/AM19/	Lic.No/Date:0310826515 22.01.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to DIPP for comments and deferred the case			

302	**Case No.:230/24/87-ALC1/2018**	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01036/AM19/	RLA File :03/94/040/00910/AM19/	Lic.No/Date:0310826520 22.01.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to DIPP for comments and deferred the case			

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303	**Case No.:231/24/87-ALC1/2018**	Party Name: RR KABEL LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01037/AM19/	RLA File :03/95/040/00974/AM19/	Lic.No/Date:0310826525 22.01.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

304	**Case No.:232/24/87-ALC1/2018**	Party Name:RR KABEL LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01038/AM19/	RLA File :03/95/040/00898/AM19/	Lic.No/Date:0310826526 22.01.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

305	**Case No.:233/24/87-ALC1/2018**	Party Name: SML FILMS LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01039/AM19/	RLA File :52/24/040/00080/AM19/	Lic.No/Date:5210042934 23.01.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

306	**Case No.:236/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01042/AM19/	RLA File :03/95/040/01065/AM19/	Lic.No/Date:0310826551 23.01.2019	
	Decision : The committee considered the case as per agenda and decided that the application of the frim may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.			

307	**Case No.:234/24/87-ALC1/2018**	Party Name: SWASTIK POLYMERS	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01040/AM19/	RLA File :05/24/040/00599/AM19/	Lic.No/Date:0510409473 24.01.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}			

308	**Case No.:387/24/87-ALC1/2018**	Party Name: SASA RUBBERS PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**

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	HQ File :01/87/050/01193/AM19/	RLA File :24/24/040/00046/AM19/	Lic.No/Date:2410042635 24.01.2019	

Decision : The committee decided to call from the firm the No objection Certificate issued by Ministry of Environment and Forest along with **a** sheet in tabular form indicating the NOC granted by MOEF as well as utilization of imported used rubber tubes scrap in Advance Authorizations and Restricted Import Licenses for the last three years. The committee also decided that after receipt of the reply of the firm the same may be sent to DIPP for examination and comments and deferred the case

	Case No.:235/24/87-ALC1/2018	Party Name: PIONEER POLYLEATHERS LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
309	HQ File :01/87/050/01041/AM19/	RLA File :05/24/040/00604/AM19/	Lic.No/Date:0510409474 25.01.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by TEC(SK)

	Case No.:237/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
310	HQ File :01/87/050/01043/AM19/	RLA File :08/24/040/00252/AM19/	Lic.No/Date:0810144391 25.01.2019	

Decision : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case

	Case No.:238/24/87-ALC1/2018	Party Name: HARTEX RUBBER PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
311	HQ File :01/87/050/01044/AM19/	RLA File :09/24/040/00519/AM19/	Lic.No/Date:0910067111 25.01.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP

	Case No.:239/24/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
312	HQ File :01/87/050/01045/AM19/	RLA File :03/95/040/00887/AM19/	Lic.No/Date:0310826642 25.01.2019	

Decision : The committee considered the case as per agenda and decided that the application of the frim may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.

313	**Case No.:240/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01046/AM19/	RLA File :03/95/040/00853/AM19/	Lic.No/Date:0310826644 25.01.2019	

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Decision : The committee considered the case as per agenda and decided that the application of the frim may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.

	Case No.:241/24/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
314	HQ File :01/87/050/01047/AM19/	RLA File :03/95/040/00951/AM19/	Lic.No/Date:0310826648 25.01.2019	

Decision : The committee considered the case as per agenda and decided that the application of the frim may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.

	Case No.:242/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
315	HQ File :01/87/050/01048/AM19/	RLA File :08/24/040/00241/AM19/	Lic.No/Date:0810144404 28.01.2019	

Decision : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case

	Case No.:243/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
316	HQ File :01/87/050/01049/AM19/	RLA File :08/24/040/00363/AM19/	Lic.No/Date:0810144428 29.01.2019	

Decision : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case

	Case No.:244/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
317	HQ File :01/87/050/01050/AM19/	RLA File :08/24/040/00298/AM19/	Lic.No/Date:0810144429 29.01.2019	

Decision : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case

	Case No.:245/24/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
318	HQ File :01/87/050/01051/AM19/	RLA File :03/95/040/01023/AM19/	Lic.No/Date:0310826682 29.01.2019	

Decision : The committee considered the case as per agenda and decided that the application of the frim may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.

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319	**Case No.:246/24/87-ALC1/2018**	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01052/AM19/	RLA File :03/94/040/00784/AM19/	Lic.No/Date:0310826685 29.01.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case			

320	**Case No.:247/24/87-ALC1/2018**	Party Name:WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01053/AM19/	RLA File :02/24/040/00157/AM19/	Lic.No/Date:0210208942 29.01.2019	
	Decision : The committee considered the case as per agenda and decided that the application of the frim may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.			

321	**Case No.:249/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01055/AM19/	RLA File :03/95/040/01070/AM19/	Lic.No/Date:0310826727 30.01.2019	
	Decision : The committee considered the case as per agenda and decided that the application of the frim may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.			

322	**Case No.:250/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01056/AM19/	RLA File :03/95/040/00855/AM19/	Lic.No/Date:0310826729 30.01.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case			

323	**Case No.:251/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01057/AM19/	RLA File :03/95/040/00750/AM19/	Lic.No/Date:0310826731 30.01.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case			

324	**Case No.:252/24/87-ALC1/2018**	Party Name: INTERNATIONAL	Meet No/Date:24/87-	**Status:**

Dilip Kumar

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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		CONVEYORS LIMITED	ALC1/2018 13.03.2019	**Deferred**
	HQ File :01/87/050/01058/AM19/	RLA File :03/94/040/00915/AM19/	Lic.No/Date:0310826733 31.01.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

325	**Case No.:253/24/87-ALC1/2018**	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01059/AM19/	RLA File :03/94/040/00914/AM19/	Lic.No/Date:0310826734 31.01.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

326	**Case No.:254/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01060/AM19/	RLA File :03/95/040/00952/AM19/	Lic.No/Date:0310826744 31.01.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case

327	**Case No.:255/24/87-ALC1/2018**	Party Name: STEHLEN EXIM	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/01061/AM19/	RLA File :05/24/040/00611/AM19/	Lic.No/Date:0510409546 31.01.2019	

Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
TABLE KITCHEN AND OTHER HOUSE HOLD ARTICLE MADE OF PLASTICS MELAMINE	79545.450KG	MELAMINE MOULDING COMPOUND	87500KG
RA may take consequential action as per Policy / Procedures			

328	**Case No.:256/24/87-ALC1/2018**	Party Name: R.V.R. TECHNOLOGIES LTD,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01062/AM19/	RLA File :05/24/040/00622/AM19/	Lic.No/Date:0510409558 01.02.2019	

Dilip Kumar

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विदेश व्यापार महानिदेशालय / DGFT
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP

	Case No.:257/24/87-ALC1/2018	Party Name: METRO TYRES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
329	HQ File :01/87/050/01063/AM19/	RLA File :05/24/040/00610/AM19/	Lic.No/Date:0510409560 01.02.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP

	Case No.:258/24/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
330	HQ File :01/87/050/01064/AM19/	RLA File :03/95/040/01084/AM19/	Lic.No/Date:0310826792 04.02.2019	

Decision : The committee considered the case as per agenda and decided that the application of the frim may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.

	Case No.:259/24/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
331	HQ File :01/87/050/01065/AM19/	RLA File :03/95/040/00808/AM19/	Lic.No/Date:0310826793 04.02.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case

	Case No.:260/24/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
332	HQ File :01/87/050/01066/AM19/	RLA File :03/95/040/01071/AM19/	Lic.No/Date:0310826794 04.02.2019	

Decision : The committee considered the case as per agenda and decided that the application of the frim may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.

	Case No.:261/24/87-ALC1/2018	Party Name:JINDAL SPECIALTY TEXTILES LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
333	HQ File :01/87/050/01067/AM19/	RLA File :30/24/040/00050/AM19/	Lic.No/Date:3010104582 04.02.2019	

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}

Dilip Kumar

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Ministry of Commerce & Industry
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

334	**Case No.:262/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01068/AM19/	RLA File :08/24/040/00270/AM18/	Lic.No/Date:0810144464 04.02.2019	

Decision : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case

335	**Case No.:263/24/87-ALC1/2018**	Party Name: KANODIA TECHNOPLAST LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/01069/AM19/	RLA File :05/23/040/00486/AM19/	Lic.No/Date:0510409576 05.02.2019	

Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
METALLISED CAST POLYPROPYLENE FILM(15 MM TO 50 MM)	292MT	ETHYLENE PROPYLENE COPOLYMER	300.760 MT
RA may take consequential action as per Policy / Procedures			

336	**Case No.:264/24/87-ALC1/2018**	Party Name: KANODIA TECHNOPLAST LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/01070/AM19/	RLA File :05/23/040/00487/AM19/	Lic.No/Date:0510409577 05.02.2019	

Decision : The committee considered the case as per agenda and decided to ratify the licence as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
METALLISED CAST POLYPROPYLENE FILM(15 MM TO 50 MM)	292MT	POLYPROPYLENE GRANULES	300.760MT
RA may take consequential action as per Policy / Procedures			

337	**Case No.:265/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01071/AM19/	RLA File :08/24/040/00273/AM18/	Lic.No/Date:0810144480 05.02.2019	

Decision : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case

338	**Case No.:266/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**

Dilip Kumar

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वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi

	HQ File :01/87/050/01072/AM19/	RLA File :08/24/040/00290/AM18/	Lic.No/Date:0810144481 05.02.2019	
	Decision : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case			

339	**Case No.:267/24/87-ALC1/2018**	Party Name: MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01073/AM19/	RLA File :05/24/040/00640/AM19/	Lic.No/Date:0510409584 05.02.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP			

340	**Case No.:268/24/87-ALC1/2018**	Party Name: COSMO FILMS LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01074/AM19/	RLA File :03/94/040/00942/AM19/	Lic.No/Date:0310826828 05.02.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

341	**Case No.:269/24/87-ALC1/2018**	Party Name: SHRI DAKSHINESHWARI MAA POLYFABS LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01075/AM19/	RLA File :02/24/040/00141/AM19/	Lic.No/Date:0210208959 05.02.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by DIPP			

342	**Case No.:270/24/87-ALC1/2018**	Party Name: COSMO FILMS LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01076/AM19/	RLA File :03/94/040/00957/AM19/	Lic.No/Date:0310826832 05.02.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

343	**Case No.:273/24/87-ALC1/2018**	Party Name:ARMOR PLAST LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01079/AM19/	RLA File :07/24/040/00261/AM19/	Lic.No/Date:0710114503 05.02.2019	

Dilip Kumar

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Udyog Bhawan, New Delhi

Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}. The committee also directed that firm may provide the Technical Specifictations of Import Item No1. alongwith catalogue

344	**Case No.:271/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01077/AM19/	RLA File :08/24/040/00008/AM19/	Lic.No/Date:0810144501 06.02.2019	

Decision : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case

345	**Case No.:272/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01078/AM19/	RLA File :08/24/040/00009/AM19/	Lic.No/Date:0810144502 06.02.2019	

Decision : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case

346	**Case No.:274/24/87-ALC1/2018**	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01080/AM19/	RLA File :03/94/040/00954/AM19/	Lic.No/Date:0310826854 06.02.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case

347	**Case No.:275/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01081/AM19/	RLA File :03/95/040/00981/AM19/	Lic.No/Date:0310826856 06.02.2019	

Decision : The committee considered the case as per agenda and decided that the application of the frim may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case

348	**Case No.:276/24/87-ALC1/2018**	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01082/AM19/	RLA File :08/24/040/00122/AM19/	Lic.No/Date:0810144519 06.02.2019	

Decision : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved

Dilip Kumar

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Udyog Bhawan, New Delhi

	and deferred the case			

	Case No.:278/24/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
349	HQ File :01/87/050/01084/AM19/	RLA File :03/95/040/00854/AM19/	Lic.No/Date:0310826892 07.02.2019	
	Decision : The committee considered the case as per agenda and decided that the application of the frim may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.			

	Case No.:279/24/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
350	HQ File :01/87/050/01085/AM19/	RLA File :03/95/040/01085/AM19/	Lic.No/Date:0310826905 07.02.2019	
	Decision : The committee considered the case as per agenda and decided that the application of the frim may be forwarded to Department of Chemicals and Petro Chemicals for comments and deferred the case.			

	Case No.:280/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
351	HQ File :01/87/050/01086/AM19/	RLA File :08/24/040/00192/AM19/	Lic.No/Date:0810144545 07.02.2019	
	Decision : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case			

	Case No.:281/24/87-ALC1/2018	Party Name: MACRO POLYMERS P. LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
352	HQ File :01/87/050/01087/AM19/	RLA File :08/24/040/00385/AM19/	Lic.No/Date:0810144547 07.02.2019	
	Decision : The Committee considered the case as per agenda and decided to give Personal Hearing to the firm with technical and production persons who are well versed with the case to explain the export product and process involved and deferred the case			

	Case No.:283/24/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
353	HQ File :01/87/050/01089/AM19/	RLA File :03/95/040/00825/AM19/	Lic.No/Date:0310826948 08.02.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case			

Dilip Kumar

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354	**Case No.:284/24/87-ALC1/2018**	Party Name: SHRINATH FLEXI PACK PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01090/AM19/	RLA File :09/24/040/00552/AM19/	Lic.No/Date:0910067155 11.02.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case			

355	**Case No.:286/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01092/AM19/	RLA File :03/95/040/01129/AM19/	Lic.No/Date:0310826961 11.02.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case			

356	**Case No.:287/24/87-ALC1/2018**	Party Name: BALKRISHNA INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01093/AM19/	RLA File :03/94/040/00985/AM19/	Lic.No/Date:0310826967 11.02.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to DIPP for comments and deferred the case			

357	**Case No.:288/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01094/AM19/	RLA File :03/95/040/00818/AM19/	Lic.No/Date:0310826968 11.02.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case			

358	**Case No.:313/24/87-ALC1/2018**	Party Name:JAYSHRI PROPACK PVT. LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01119/AM19/	RLA File :08/24/040/00344/AM19/	Lic.No/Date:0810144573 12.02.2019	
	Decision : The committee considered the case as per agenda and decided to defer the matter for examination of the case by Technical Expert(Consultant){SK}.			

Dilip Kumar

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359	**Case No.:289/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01095/AM19/	RLA File :03/95/040/01118/AM19/	Lic.No/Date:0310827008 13.02.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case			

360	**Case No.:290/24/87-ALC1/2018**	Party Name: R R KABEL LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01096/AM19/	RLA File :03/95/040/01109/AM19/	Lic.No/Date:0310827009 13.02.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case			

361	**Case No.:291/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01097/AM19/	RLA File :03/95/040/01116/AM19/	Lic.No/Date:0310827025 14.02.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case			

362	**Case No.:292/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01098/AM19/	RLA File :03/95/040/00749/AM19/	Lic.No/Date:0310827032 14.02.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case			

363	**Case No.:293/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01099/AM19/	RLA File :03/95/040/01134/AM19/	Lic.No/Date:0310827033 14.02.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided			

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that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case

364	**Case No.:294/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01100/AM19/	RLA File :03/95/040/00803/AM19/	Lic.No/Date:0310827034 14.02.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case

365	**Case No.:295/24/87-ALC1/2018**	Party Name: GUARNIFLON INDIA PVT.LTD.	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/01101/AM19/	RLA File :03/94/040/00989/AM19/	Lic.No/Date:0310827047 14.02.2019	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLY TETRA FLUORO ETHYLENE (PTFE) PRODUCTS: PTFE EXTRUDED RODS 39169090, TUBES, MOLDED BILLET 39172990 PTFE MOLDED OR SKIVED SHEETS 39209949, SKIVED TAPE OR FILM 39209999 AND PTFE PIECES 39046100	784314 Kg	PTFE POWDER POLY TETRA FLUORO ETHYLENE	800000 Kg
RA may take consequential action as per Policy / Procedures			

366	**Case No.:296/24/87-ALC1/2018**	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01102/AM19/	RLA File :56/24/040/00021/AM19/	Lic.No/Date:5610005576 14.02.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case

367	**Case No.:297/24/87-ALC1/2018**	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01103/AM19/	RLA File :56/24/040/00026/AM19/	Lic.No/Date:5610005577 14.02.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case

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	Case No.:298/24/87-ALC1/2018	Party Name: MULTIBASE INDIA LIMITED,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
368	HQ File :01/87/050/01104/AM19/	RLA File :03/95/040/01171/AM19/	Lic.No/Date:0310827055 15.02.2019	
	Decision : The committee considered the case as per agenda and decided that the application of the frim may be forwarded to TEC(SK) for comments and deferred the case.			

	Case No.:299/24/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
369	HQ File :01/87/050/01105/AM19/	RLA File :03/95/040/01117/AM19/	Lic.No/Date:0310827056 15.02.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case			

	Case No.:300/24/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
370	HQ File :01/87/050/01106/AM19/	RLA File :03/95/040/00963/AM19/	Lic.No/Date:0310827057 15.02.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case			

	Case No.:301/24/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
371	HQ File :01/87/050/01107/AM19/	RLA File :03/95/040/01119/AM19/	Lic.No/Date:0310827060 15.02.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case			

	Case No.:302/24/87-ALC1/2018	Party Name: ALUPLAST INDIA PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
372	HQ File :01/87/050/01108/AM19/	RLA File :34/24/040/00305/AM19/	Lic.No/Date:3410044903 15.02.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case.			

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373	**Case No.:303/24/87-ALC1/2018**	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01109/AM19/	RLA File :03/95/040/01198/AM19/	Lic.No/Date:0310827085 15.02.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to DIPP for comments and deferred the case.

374	**Case No.:304/24/87-ALC1/2018**	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01110/AM19/	RLA File :03/95/040/01199/AM19/	Lic.No/Date:0310827087 15.02.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to DIPP for comments and deferred the case.

375	**Case No.:305/24/87-ALC1/2018**	Party Name: TRP SEALING SYSTEMS (INDIA) PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01111/AM19/	RLA File :31/83/040/00179/AM19/	Lic.No/Date:3110067321 18.02.2019	

Decision : The committee considered the case as per agenda and decided that the application of the frim may be sent to DIPP for comments and deferred the case.

376	**Case No.:306/24/87-ALC1/2018**	Party Name: PRISTINE MELAMINE LLP	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01112/AM19/	RLA File :34/24/040/00349/AM19/	Lic.No/Date:3410044905 18.02.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case.

377	**Case No.:307/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01113/AM19/	RLA File :03/95/040/00827/AM19/	Lic.No/Date:0310827114 19.02.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case

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378	**Case No.:308/24/87-ALC1/2018**	Party Name: ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01114/AM19/	RLA File :03/95/040/01200/AM19/	Lic.No/Date:0310827119 19.02.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to DIPP for comments and deferred the case.

379	**Case No.:310/24/87-ALC1/2018**	Party Name: SEAOUX THE ART WORLD AND PRINTING	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01116/AM19/	RLA File :10/24/040/00096/AM19/	Lic.No/Date:1010060129 19.02.2019	

Decision : The committee considered the case as per agenda and decided that the application of the frim may be forwarded to TEC(SK) for comments and deferred the case.

380	**Case No.:311/24/87-ALC1/2018**	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01117/AM19/	RLA File :03/95/040/00770/AM19/	Lic.No/Date:0310827132 19.02.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case

381	**Case No.:312/24/87-ALC1/2018**	Party Name: INDUSTRIAL BAG PACKAGING	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/01118/AM19/	RLA File :37/24/040/00005/AM19/	Lic.No/Date:3710002728 20.02.2019	

Decision : The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP JUMBO BAGS Actual content of PP Woven Tape -102 MT, PP Yarn for stitching -6 MT, Narrow weaving fabrics for Tape-12 MT	120 MT	PP WOVEN TAPE	103.2MT
		PP Yarn for Stitching	6.06MT
		Narrow weaving Fabrics for Tape	12.36MT
RA may take consequential action as per Policy / Procedures			

382	**Case No.:314/24/87-ALC1/2018**	Party Name: GRID INDUSTRIES PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**

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HQ File :01/87/050/01120/AM19/	RLA File :05/23/040/00499/AM19/	Lic.No/Date:0510409723 21.02.2019	

Decision : The committee considered the case as per agenda and decided to ratify the licence as follows with the condition that Export Product should not have any filler:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
POLY VINYL CHLORIDE COMPOUND (Cable Insulation/Sheathing Grade)	1300MT	PVC RESIN (SUSPENSION GRADE)	795.6Kg
		PLASTICIZER (DOP / DBP).	397.8Kg
		FILLER (CALCIUM CARBONATE)	132.6Kg
RA may take consequential action as per Policy / Procedures			

	Case No.:315/24/87-ALC1/2018	Party Name:KANODIA TECHNOPLAST LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/01121/AM19/	RLA File :05/23/040/00518/AM19/	Lic.No/Date:0510409733 21.02.2019	

383 **Decision :** The committee considered the case as per agenda and decided to ratify the license as follows:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
CPP PLAIN FILM / CPP MILKY FILM (10 TO 50 MICRON)	97.500 MT	POLYPROPYLENE GRANULES	100.425 MT
RA may take consequential action as per Policy / Procedures			

	Case No.:316/24/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
384	HQ File :01/87/050/01122/AM19/	RLA File :03/95/040/00893/AM19/	Lic.No/Date:0310827197 21.02.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case

	Case No.:317/24/87-ALC1/2018	Party Name: RELIANCE INDUSTRIES LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
385	HQ File :01/87/050/01123/AM19/	RLA File :03/95/040/00849/AM19/	Lic.No/Date:0310827198 21.02.2019	

Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to Department of Chemicals and Petro Chemicals for comments and deferred the case

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386	**Case No.:318/24/87-ALC1/2018**	Party Name: KEY EXPORTS,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01124/AM19/	RLA File :03/94/040/01001/AM19/	Lic.No/Date:0310827208 21.02.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case.			

387	**Case No.:319/24/87-ALC1/2018**	Party Name: VIKAS MULTICORP LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01125/AM19/	RLA File :05/24/040/00667/AM19/	Lic.No/Date:0510409751 22.02.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case.			

388	**Case No.:320/24/87-ALC1/2018**	Party Name:ASHIRVAD PIPES PVT LTD	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01126/AM19/	RLA File :07/24/040/00270/AM19/	Lic.No/Date:0710114582 25.02.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case.			

389	**Case No.:321/24/87-ALC1/2018**	Party Name: GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01127/AM19/	RLA File :03/94/040/00899/AM19/	Lic.No/Date:0310827262 25.02.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(DNM) for comments and deferred the case.			

390	**Case No.:322/24/87-ALC1/2018**	Party Name: GALA SHRINK FIT	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Deferred**
	HQ File :01/87/050/01128/AM19/	RLA File :03/94/040/00990/AM19/	Lic.No/Date:0310827263 25.02.2019	
	Decision : The committee considered the case as per agenda and noted that hard copy of the application has not been received. Therefore, committee decided that the same may be obtained from RA and firm. The committee also decided that after receipt of the hard copy the same may be sent to TEC(SK) for comments and deferred the case.			

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	Case No.:323/24/87-ALC1/2018	Party Name: BENEXI VINYL PRIVATE LIMITED	Meet No/Date:24/87-ALC1/2018 13.03.2019	**Status: Approved**
	HQ File :01/87/050/01129/AM19/	RLA File :05/23/040/00515/AM19/	Lic.No/Date:0510409777 26.02.2019	

391 **Decision :** The committee considered the case as per agenda and decided to ratify the licence as follows with the condition that Export Product should not have any filler:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC COMPOUND	1200000Kg	PVC RESIN	1107428Kg
		DI - OCTYL PHTHALATE (DOP)	93257Kg
		TIN STABILIZER	23314Kg
RA may take consequential action as per Policy / Procedures			

Meeting ended with a vote of thanks to the Chair.

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